

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 974 OF 2024**

**IN THE MATTER OF:**

JITENDRA NISHAD

í APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS.

í RESPONDENTS

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Through

Date: 17-12-2024

Place: New Delhi



**PRIYANKA SWAMI**

ADVOCATE

Counsel for SEIAA, U.P.

F-13, JANGPURA, NEW DELHI 110014

E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

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**ACTION TAKEN REPORT ON BEHALF OF SEIAA U.P. ALONGWITH  
SUPPORTING AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH**

1. This compliance report is submitted in response to the Hon'ble NGT's orders dated 04.11.2024 in *OA No. 974/2024*, addressing illegal sand mining in Sand Block Vidyapeeth, MahewaBaswar, and Madaripur to Sadiyapur. The Tribunal highlighted severe lapses, including non-compliance with environmental clearance (EC) conditions, unauthorized midstream mining, and negligence by SEIAA and Pollution Control Board officials. To prevent further environmental damage, the Tribunal directed a halt to mining by Respondents 9, 10, and 11 and tasked the District Magistrate and Police Commissioner, Prayagraj, with enforcement. The order states:

*õí .1. A letter petition dated 13.12.2023 sent by JitendraNishad was registered as Original Application (hereinafter referred to as 'OA) under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter*

*referred to as 'NGT Act, 2010') in exercise of suo-moto jurisdiction in view of law laid down by Supreme Court in "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897. 2.*

*2. Complainant had said that in Sand Block Vidyapeeth and Mahewa Baswar as also Madaripur and Sadiyapur, illegal sand mining was being carried on in river bed and river stream of Yamuna in utter violation of environmental laws causing damage to aquatic animals/environment besides public revenue. No CCTV camera has been installed. The violators are not being checked by concerned authorities and openly illegal mining is being carried out on river bank and stream by using hundreds to boats.*

*5. The report also shows serious lapses on the part of District Mining Authorities as also Officials of Pollution Control Board in as much as District Mining Authorities have not cared to ensure mining activities on the part of Proponents strictly in accordance with mining plan and authorities of UP Pollution Control Board and SEIAA have not cared to ensure compliance of the conditions of environmental Clearance and Consent. Lapses on the part of SEIAA, UP is more serious in as much as in respect of Proponent- Surendra Kumar who has carried out mining activities at village Baswar, it has been found that in a period of five years his EC was amended and extension was allowed three times without caring as to whether conditions of initial EC granted have been complied with or not and this is a serious lapse and non-application of mind on the part of SEIAA.*

*12. Considering serious violations and extent of damage being caused to river hydrology and ecology as also flora and fauna by carrying out even*

*mid stream mining, other serious violations and following 'Precautionary' principle as enshrined under section 20 of NGT Act, 2010 to protect environment from any further damage, we direct that respondents 9, 10 and 11 shall not be allowed any mining activities until further orders of this Tribunal.*

*13. District Magistrate, Prayagraj and Police Commissioner, Prayagraj shall ensure compliance of this order with respect of restraint on mining activities by respondents 9, 10 and 11.*

*14. List on 29.11.2024."*

2. That it is the matter of record and has been already said on behalf of SEIAA hence not reiterated again for sake of brevity that SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is focussed on assessing the potential environmental impacts of proposed projects and ensuring compliance with applicable laws at the time of granting clearances. The Office Memorandum dated 29th June 2010 issued by the MoEF&CC clearly designates the regional offices of the MoEF&CC, Government of India as the competent authority for Post-clearance monitoring, enforcement of compliance, and regulatory inspection functions. SEIAA, U.P., operates within its jurisdiction and supports the regulatory authorities by providing necessary inputs when required. The Office Memorandum dated 29th June 2010 issued by the MoEF&CC is filed herewith and marked as **Annexure-1**.

**Regarding mining activity at Village Vidyapeeth, Mahewa ,**

3. That on January 12, 2018, Smt. Sunita Singh, representing M/s Raj Construction, submitted an application for sand and morrum extraction from the Yamuna

Riverbed in Khand No. 16, Village Madauka, Meerakpur, and Mahewapatti (Paschim), covering an area of 8.00 hectares. The project fell under the 1(a) category of the EIA Notification, 2006 (as amended), which outlines procedures and regulatory steps for projects impacting the environment.

4. That the proposal underwent an initial round of discussions during the 320th SEAC meeting held on February 22, 2018, where the committee deliberated thoroughly on the potential environmental impacts of the project and recommended granting environmental clearance. The recommendation was accompanied by specific conditions, ensuring that environmental compliance is maintained throughout the lifecycle of the project. Copy of the EC recommendation by SEAC for Vidyapeeth/Mahewa is annexed as **ANNEXURE-2**.
5. That following this, the SEIAA reviewed the recommendation during its 193rd meeting held on February 26, 2018, where the authority agreed with SEAC's assessment and issued the environmental clearance under Letter No. 222/Parya/SEAC/3987/2018, dated March 8, 2018. The clearance document was comprehensive, listing both general and project-specific conditions to minimize environmental risks. Copy of the EC issued by SEIAA for Vidyapeeth/Mahewa is annexed as **ANNEXURE-3**.
6. That on October 15, 2020, this clearance was transferred to Shri Ravi Shankar Shukla via Letter No. 405/Parya/SEIAA/3987/2020. The transfer, valid until March 7, 2023, allowed the new proponent to take over the responsibilities associated with the project while adhering to all stipulated conditions. Copy of the EC transfer letter for Vidyapeeth/Mahewa is annexed as **ANNEXURE-4**. Subsequently, on March 17, 2023, Shri Ravi Shankar Shukla filed a fresh

application to continue sand mining activities at the same site. The SEAC reconsidered this application during its 774th meeting on August 17, 2023, and recommended granting the environmental clearance with updated conditions reflecting the current environmental regulations. Copy of the SEAC recommendation for Vidyapeeth/Mahewa is annexed as **ANNEXURE-5**.

7. That the SEIAA, during its 756th meeting held on September 13, 2023, approved the SEAC's recommendation and issued an updated environmental clearance under Letter No. EC23B001UP192568, dated October 9, 2023. This document reaffirmed the compliance requirements for the project while addressing contemporary environmental considerations. Copy of the SEIAA approval for Vidyapeeth/Mahewa is annexed as **ANNEXURE-6**. Copy of the updated EC issued for Vidyapeeth/Mahewa is annexed as **ANNEXURE-7**.

#### **Regarding mining activities at Village Baswar**

8. That an application was submitted by Shri Surendra Kumar on January 12, 2018, for sand mining in Khand No. 14, Village Baswar, covering an area of 4.69 hectares. The SEAC reviewed the proposal during its 320th meeting held on February 22, 2018. This comprehensive review included examining environmental safeguards, assessing risks, and ensuring the project's alignment with environmental protection norms. After thorough deliberations, the SEAC recommended granting the environmental clearance, attaching necessary conditions for compliance. Copy of the SEAC recommendation for Baswar is annexed as **ANNEXURE-8**.
9. That the SEIAA subsequently discussed this recommendation in its 193rd meeting on February 26, 2018, and approved the environmental clearance for the project,

issuing Letter No. 229/Parya/SEAC/3989/2018, dated March 8, 2018. The clearance emphasized sustainable mining practices and stipulated that monitoring mechanisms must be implemented. Copy of the EC issued by SEIAA for Baswar is annexed as ANNEXURE-9.

10. That amendments to the EC were requested by the proponent and discussed during the 699th SEAC meeting held on November 9, 2022. After evaluating the need for changes and ensuring that the amendments would not adversely affect the environment, the SEAC recommended approval of the amendments. Copy of the SEAC recommendation for amendments in EC for Baswar is annexed as ANNEXURE-10. That SEIAA subsequently approved these amendments during its 678th meeting on November 29, 2022, and issued the revised EC under Letter No. 315/Parya/SEIAA/3989/2022, dated December 21, 2022. Copy of the SEIAA approval for amendments in EC for Baswar is annexed as ANNEXURE-11. Copy of the amended EC issued for Baswar is annexed as ANNEXURE-12.

11. That to extend the validity of the EC, a recommendation was made during the 744th SEAC meeting held on April 28, 2023. This request aimed to align the EC's validity with the revised mining lease duration and updated operational plans. The SEIAA approved this extension during its 728th meeting on May 13, 2023, issuing the validity extension under Letter No. 62/Parya/SEIAA/3989/2022, dated May 29, 2023. Copy of the validity extension letter for Baswar is annexed as ANNEXURE-13.

**Regarding mining activities at Adampur (Madaripur to Sadiyapur)**

12. That initially, the environmental clearance for ordinary sand mining in the Yamuna Riverbed at Gata No. 21, Village Adampur, was issued by the DEIAA. This

clearance was later transferred to Shri Ratan Nishad during the 496th SEIAA meeting held on September 30, 2021. The transfer was valid for one year and allowed Shri Ratan Nishad to manage mining operations while adhering to the original EC conditions.

13. That on October 12, 2023, Shri Ratan Nishad filed a fresh application for continuing sand mining operations at the same location. The SEAC reviewed this application during its 804th meeting on October 31, 2023. Following a meticulous evaluation, the SEAC recommended granting environmental clearance, incorporating updated conditions to reflect current environmental policies and technological advancements. Copy of the SEAC recommendation for Adampur is annexed as ANNEXURE-14.

14. That the SEIAA reviewed and ratified this recommendation during its 780th meeting on November 30, 2023. Subsequently, the environmental clearance was issued under Letter No. EC23B001UP160250, dated December 15, 2023. Copy of the SEIAA approval for Adampur is annexed as ANNEXURE-15. Copy of the EC issued for Adampur is annexed as ANNEXURE-16.

15. That the SEIAA, UP respectfully submits that the reply filed is based on the available records and information. It is reiterated that SEIAA operates strictly within the provisions of the EIA Notification, 2006 (as amended), and its actions adhere to the laws, rules, guidelines, and procedures established by the Ministry of Environment, Forest, and Climate Change (MoEFCC), Government of India. That SEIAA functions based on the process established by MoEF&CC, as outlined in S.O. No. J-11013/30/2009-IA.II(I), dated June 3, 2009, which states:

*“Some instances have been brought to the notice of the Ministry of Environment & Forests where Scientists or Officials of the Regional Offices of this Ministry have been directly interacting with various other Statutory and Regulatory Authorities on behalf of the project proponents on matters concerning the EIA Notification, 2006; such as exemption from public hearing, approval for change of technologies etc.*

*It may be noted that the Regional Offices are to monitor the implementation of the stipulated conditions and environmental safeguards contained in the Environmental Clearance letters, obviously after the project has been granted environmental clearance. Sometimes the Regional Offices are formally requested by the Ministry to provide any specific Information as may be requisite for appraisal of any particular project.”*

Therefore, SEIAA, UP, has no role in monitoring the conditions, either specific or general. A true copy of the S.O. dated June 3, 2009, is annexed as **ANNEXURE-17**.

16. That SEIAA functions under the framework established by MoEF&CC, as further clarified in S.O. No. J-11013/10/2009-IA.I, dated September 30, 2009. This order emphasizes that:

*“The monitoring cell in IA Division is the nodal point for monitoring and compliance of the stipulated conditions imposed on the industrial units/infrastructure projects, including CRZ, while granting Environment Clearance (EC). A copy of the EC is endorsed to the concerned Regional Office of the MoEF for monitoring the compliance of the stipulated*

*conditions, besides to the concerned state pollution control board (SPCB) and central pollution control board (CPCB).”*

Accordingly, SEIAA, UP, has no role in monitoring the conditions, either specific or general, as mentioned in the applicant's petition. A true copy of the S.O. dated September 30, 2009, is annexed as **ANNEXURE-18**.

17. That according to Appendix XII of the MoEF&CC Notification, S.O. 141 (E), dated January 15, 2016, DEIAA, SEIAA, SPCB, CPCB, and agencies nominated by MoEF&CC are designated to monitor EC compliance. However, MoEF&CC has not formulated any procedure or mechanism to verify the EC conditions by SEIAA. A true copy of the S.O. dated January 15, 2016, is annexed as **ANNEXURE-19**.

18. That it is also pertinent to note that SEIAA, UP, comprises only three members and does not have adequate infrastructure or finances to monitor EC compliance in every district. To address this, the Member Secretary, SEIAA, sent a letter dated June 24, 2024, to the Joint Secretary, Impact Assessment Division-IA Policy, MoEF&CC, seeking guidance regarding the mechanism and SOP for monitoring compliance of EC conditions. A true copy of the letter dated June 24, 2024, is annexed as **ANNEXURE-20**.

19. That in view of the above, SEIAA is not the agency to monitor the compliance of EC conditions, and its role is limited to evaluating and granting environmental clearances as per the provisions of the EIA Notification, 2006 (as amended).

20. That the State Level Environmental Impact Assessment Authority (SEIAA), Uttar Pradesh, operates under the EIA Notification of 2006. Its primary role is to evaluate and grant environmental clearances for projects that fall within its jurisdiction. However, monitoring and enforcement of environmental clearance conditions are designated responsibilities of the Ministry of Environment, Forest, and Climate Change (MoEF&CC) and its regional offices, as per various office memoranda issued over the years.

21. That the Office Memorandum dated June 29, 2010, explicitly designates the regional offices of the Ministry as the competent authority for post-clearance monitoring, enforcement of compliance, and regulatory inspections. This memorandum highlights that SEIAA's scope is limited to evaluating and granting clearances based on recommendations made by SEAC.

- I. **Office Memorandum dated June 3, 2009:** it specifies that regional offices of MoEF&CC, Government of India are tasked with monitoring compliance with environmental clearance conditions.
- II. **Office Memorandum dated September 30, 2009:** That it states that a copy of the EC must be shared with MoEF&CC, GoI regional offices, as well as state and central pollution control boards (SPCB and CPCB), for monitoring purposes.
- III. **Office Memorandum dated January 15, 2016:** That it outlines that while SEIAA, DEIAA, SPCB, CPCB, and agencies nominated by MoEF&CC are

authorized to monitor compliance, SEIAA lacks the resources and a mechanism for direct oversight.

22. That repeated communications, such as the letter sent on June 24, 2024, from SEIAA to MoEF&CC, underscore the need for a standard operating procedure (SOP) and additional resources to enhance monitoring mechanisms.

23. That in compliance with an order from the Hon'ble NGT dated November 4, 2024, SEIAA reviewed its earlier decisions concerning the projects in Vidyapeeth/Mahewa, Baswar, and Adampur. Subsequently, show cause notices were issued on November 27, 2024, to the project proponents, questioning why their environmental clearances should not be revoked.

I. **Show Cause Notice No. 82/Parya/SEIAA/8356/2018:** That it pertained to EC No. EC23B001UP192568 for Vidyapeeth/Mahewa. Copy of the show cause notice issued for Vidyapeeth/Mahewa is annexed as ANNEXURE-21.

II. **Show Cause Notice No. 83/Parya/SEIAA/7712-6038/2020:** That it concerned the amendments and extensions granted for Baswar. Copy of the show cause notice issued for Baswar is annexed as ANNEXURE-22.

III. **Show Cause Notice No. 84/Parya/SEIAA/3989/2018:** That it addressed EC No. EC23B001UP160250 for Adampur. Copy of the show cause notice issued for Adampur is annexed as ANNEXURE-23.

24. That these notices required the project proponents to provide explanations within 15 days, failing which their environmental clearances could face cancellation. The SEIAA reiterated its reliance on MoEF&CC for enforcement.

25. The SEIAA has taken stringent action against all project proponents, including the issuance of show cause notices and suspension of mining activities. Corrective action plans have been mandated to address violations. Failure to comply with these requirements may result in the cancellation of Environmental Clearances and initiation of legal proceedings under relevant laws.

26. This report is submitted in adherence to the directives of the Honøble NGT to ensure strict enforcement of environmental laws and sustainable mining practices.

Through

Date: 17-12-2024

Place: New Delhi



**PRIYANKA SWAMI**

ADVOCATE

Counsel for SEIAA, U.P.

F-13, JANGPURA, NEW DELHI 110014

E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI  
Original Application No. 974 /2024**

**Jitendra Nishad**

**...Applicant**

**Versus**

**State of UP & Ors.**

**...Respondents**

**AFFIDAVIT**

Affidavit of sh. ANURAG KUMAR YADAV, aged about 48 years s/o sh. P.N.SINGH, presently posted as Deputy Director, DIRECTORATE OF ENVIRONMENT, UP, having an office at E - 12/1, NOIDA, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA, UP before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



*Sivam*  
I identified the deponent who  
has signed in my presence  
16/004/2022

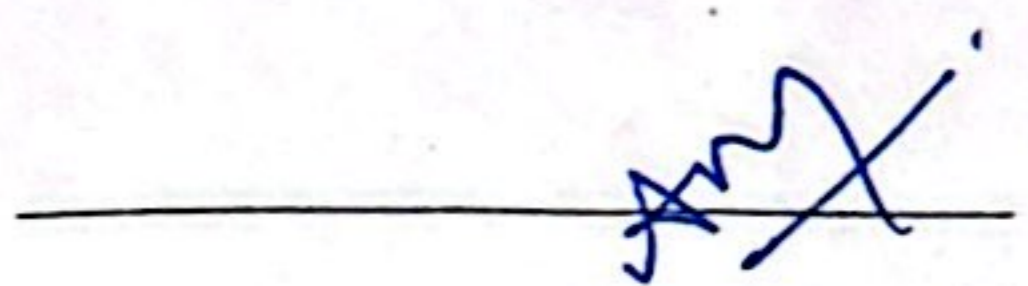


DEPONENT

VERIFICATION

29 NOV 2024

Verified on solemn affirmation at New Delhi on this \_\_\_\_\_ day of November 2024,  
that the contents of the foregoing affidavit are true and correct to the best of my  
knowledge and no part of it is false and nothing material has been concealed  
therefrom.



DEPONENT



**ATTESTED**  
NOTARY PUBLIC  
(INDIA)

29 NOV 2024

# ANNEXURE-1

By Speed Post

19

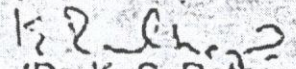
J-11013/5/2009-IA.II  
Govt. of India  
Ministry of Environment and Forests  
IA Division

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi-110 003.  
29<sup>th</sup> June 2010

## Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of those projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.

  
(Dr. K. C. Rathore)  
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4<sup>th</sup> floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II B Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrah, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No: 24-25, Sector 31A, Dakshin Marg, Chandigarh 160002

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/2018

**16. Proposed 'River Bed Ordinary Sand Mining at River Jauraha' Project at Gata No.- 947, Village-Manjha, Tehsil- Nighasan, District- Kheri, U.P.(Leased Area-11.809 hac.) Shri Harprit Singh Dhaliwal File No. 3975/Proposal No. (SIA/UP/MIN/72201/2018)**

A presentation was made by Shri Aftab Khan, project proponent along with their consultant M/s Earthvision Envirotech Pvt. Ltd.

**Resolution against agenda no-16**

The committee discussed the matter and directed the project proponent to submit following information:

1. Revised cost in EMP with activities should be submitted. .
2. A part of lease is in approved mine plan indicating in stream which is not allowed for sand mining as per sustainable sand mining management guidelines, 2016.
  - a. Recalculate the mineable area, volume, mining plates and section as per sustainable sand mining management guidelines, 2016.
  - b. LOI and minable reserve are the same.

The matter will be discussed for appraisal only after submission of online information on prescribed portal.

**17. Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987/Proposal No. (SIA/UP/MIN/71350/2018)**

A presentation was made by Shri Raviraj Singh, representative of the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/71350/2017
2. File No. allotted by SEIAA, UP	3987
3. Name of Proponent	Smt. Sunita Singh
4. Full correspondence address of proponent and mobile no.	Sunita Singh W/o Shri Raviraj Singh R/o: H.N. 53-A, Shaktinagar, Chaka, FCI, Tehsil - Karchhana, District - Allahabad, Uttar, Pradesh

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/20

5. Name of Project	M/s Raj Construction																
6. Project location (Plot/Khasra/Gata No.)	Khand No. 16																
7. Name of River	Yamuna																
8. Name of Village	Madauka, Meerakpur and Mahewapatti (Paschim)																
9. Tehsil	Karchhana																
10. District	Allahabad																
11. Name of Minor Mineral	Sand mining																
12. Sanctioned Lease Area (in Ha. )	8.00 ha. (19.76 Acres)																
13. Mineable Area (in Ha. )	4.70 ha																
14. Zero level mRL	71.00																
15. Max. & Min mrl within lease area	Highest mRL is 75.60* Lowest mRL is 71.10*																
16. Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°24.182'N</td> <td>81°48.856'E</td> </tr> <tr> <td>B</td> <td>25°24.221'N</td> <td>81°48.806'E</td> </tr> <tr> <td>C</td> <td>25°24.495'N</td> <td>81°49.009'E</td> </tr> <tr> <td>D</td> <td>25°24.443'N</td> <td>81°49.053'E</td> </tr> </tbody> </table>		Pillar No.	Latitude	Longitude	A	25°24.182'N	81°48.856'E	B	25°24.221'N	81°48.806'E	C	25°24.495'N	81°49.009'E	D	25°24.443'N	81°49.053'E
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27. No. Of vehicles movement/day	50 truck																
28. Type of Land	Govt./Non Forest Land																
29. Ultimate Depth of Mining	2.0																
30. Nearest metalled road from site	0.30m																
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32. Name of QCI Accredited Consultant with QCI No	Paramarsh (Servicing Environment and Development) 106																

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/2018

period of validity.	2018
33. Any litigation pending against the project or land in any court	No
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1941 dated 20.01.2018
35. Details of Lease Area in approved DSR	Page No- 60 Table No- 16
36. Proposed CSR cost	5.00 lacs
37. Proposed EMP cost	Capital (Rs)-1,30,000 Recurring/years- 5,85,000
38. Length and breadth of Haul Road	0.30m and 6m

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**Resolution against agenda no-17**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure 1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions.

1. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
2. Site photographs should be submitted with date and time within 15 days.
3. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
4. Provision for cylinder to workers should be made for cooking.
5. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
6. Provide suitable mask to the worker.
7. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
8. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
9. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
10. Provision for two toilets and hand pumps should be made at mining site.
11. Drinking water for workers would be provided by tankers.
12. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
13. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
14. Total Project Cost has been submitted as Rs. 1 corer. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of

- streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
15. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
  16. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
  17. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
  18. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
  19. Width of the haul road shall be more than 6 meter.
  20. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

**18. River Bed Sand Mining in River Yamuna at Zone No./Plot No. 12, Area 8.0 ha (19.76), Village/Ghat- Deoria, Bikar and Iradatgang, Tehsil- Bara, District-Allahabad, U.P. (Leased Area-8.0 Ha) Shri Ajay Lal File No. 3988/Proposal No. (SIA/UP/MIN/71355/2018)**

A presentation was made by Shri Ajay Lal, project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining in River Yamuna at Zone no/Plot no- 12, Area- 8.0 ha Village- Deoria, Bikar and Iradatgang Tehsil- Bara, District- Allahabad, U.P.

2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/72249/2018
2. File No. allotted by SEIAA, UP	3988
3. Name of Proponent	Shri Ajay Lal
4. Full correspondence address of proponent and mobile no.	Shri Ajay Lal S/o Shri Ram Chandra Patel R/o Chitauri, Post - Jasra, Thana - Ghoorpur, District - Allahabad, U.P.
5. Name of Project	Shri Ajay Lal
6. Project location (Plot/Khasra/Gata No.)	12
7. Name of River	Yamuna
8. Name of Village	Deoria, Bikar and Iradatgang

*(Handwritten signatures)*

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

Uploaded on  
www.seiaaup.in

To,

Smt. Sunita Singh,  
W/o Shri Raviraj Singh,  
Owner,  
R/o H.No. 53-A, Shaktinagar, Chaka, FCI,  
Tehsil-Karchhana, District-Allahabad, U.P. 211002

Ref. No. 222 /Parya/SEAC/3987/2018

Date 08 March, 2018

**Sub: Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha).**

Dear Sir,

Please refer to your application/letter dated 23-01-2018, 31-01-2018 & 15-02-2018 addressed to the Secretary, SEAC, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 31-01-2018 07-02-2018 & 22-02-2018.

A presentation was made by Shri Raviraj Singh, representative of the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/71350/2017		
2. File No. allotted by SEIAA, UP	3987		
3. Name of Proponent	Smt. Sunita Singh		
4. Full correspondence address of proponent and mobile no.	Sunita Singh W/o Shri Raviraj Singh R/o: H.N. 53-A, Shaktinagar, Chaka, FCI, Tehsil – Karchhana, District – Allahabad, Uttar, Pradesh		
5. Name of Project	M/s Raj Construction		
6. Project location (Plot/Khasra/Gata No.)	Khand No. 16		
7. Name of River	Yamuna		
8. Name of Village	Madauka, Meerakpur and Mahewapatti (Paschim)		
9. Tehsil	Karchhana		
10. District	Allahabad		
11. Name of Minor Mineral	Sand mining		
12. Sanctioned Lease Area (in Ha. )	8.00 ha. (19.76 Acres)		
13. Mineable Area (in Ha. )	4.70 ha		
14. Zero level mRL	71.00		
15. Max. & Min mrl within lease area	Highest mRL is 75.60* Lowest mRL is 71.10*		
16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°24.182'N	81°48.856'E
	B	25°24.221'N	81°48.806'E



**E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)**

	C	25°24.495'N	81°49.009'E
	D	25°24.443'N	81°49.053'E
17. Total Geological Reserves	239904 m <sup>3</sup>		
18. Total Mineable Reserves in LOI	1,60,000 m <sup>3</sup>		
19. Proposed Production/year	<b>94000 m<sup>3</sup>/annum</b>		
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22. Production of mine/day	376 m <sup>3</sup>		
23. Method of Mining	Opencast/ Semi-Mechanized		
24. No. of working days	250		
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26. No. Of workers	63		
27. No. Of vehicles movement/day	50 truck		
28. Type of Land	Govt./Non Forest Land		
29. Ultimate Depth of Mining	2.0		
30. Nearest metalled road from site	0.30m		
31. Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>	
	Drinking	2.00	
	Suppression of dust	2.40	
	Plantation	2.00	
	Others (if any)	0.00	
	Total	6.40	
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 106 2018		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1941 dated 20.01.2018		
35. Details of Lease Area in approved DSR	Page No- 56 Table No- 21, serial no- 16		
36. Proposed CSR cost	5.00 lacs		
37. Proposed EMP cost	Capital (Rs)-1,30,000 Recurring/years- 5,85,000		
38. Length and breadth of Haul Road	0.30m and 6m		

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/02/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 26/02/2018) has decided to grant the Environmental Clearance to the title project for collection of 94,000 m<sup>3</sup>/ year is proposed from mining lease area 8.0 Ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.



23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions**

1. The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.



10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
14. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
15. Total Project Cost has been submitted as Rs. 1 corer. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. The Environmental clearance will be co-terminus with the mining lease period.
23. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
24. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
25. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
26. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
27. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
28. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
29. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
30. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

31. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
32. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
33. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
34. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
35. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
36. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
37. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
38. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
39. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
40. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
41. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
42. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
43. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
44. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
45. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
46. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
48. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



E.C. for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha)

49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
51. Waste water from potable use be collected and reused for sprinkling.
52. During the school opening and closing time vehicle movement will be restricted.
53. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3987/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ravi Shankar Shukla  
S/o Shri Parmanand Shukla,  
Sarai Kaji Kadan Urf Miyapur,  
Line Bazar, Jaunpur.

Ref. No. 405/Parya/SEIAA/3987/2020Date: 15 October, 2020

**Sub:** Transfer of Environmental Clearance for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987

Dear Sir,

Please refer to your application dated 04-09-2020 and an undated letter received in this office on 07-09-2020 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-09-2020.

SEIAA gone through the undated letter of Shri Ravi Shankar Shukla dated 14.08.2020 regarding transfer of Environmental Clearance to the above project issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018. SEIAA gone through file and documents and noted that the Environmental Clearance was issued to Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchhana, Allahabad for a period of 5 years. SEIAA noted that the previous lease issued to Smt. Sunita Singh vide letter no. 1629/Khanij/2017-18 dated 12.12.2017 for a period of 5 years was cancelled vide DM, Prayagraj order no. 1992/Khanij/E-nilamiBalu/2019-20 dated 17.02.2020 and another LOI was issued to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur vide letter no. 907/Khanij/2020-21 dated 11.08.2020 for a period of 5 years. SEIAA opined to transfer Environmental Clearance issued vide letter no. 222/Parya/SEAC/3987/2018 date 08.03.2018 from Smt. Sunita Singh W/o Shri Raviraj Singh, H. No. 53A, Shakti nagar Chaka, FCI, Karchhana, Allahabad to Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, Sarai Kaji Kadan Urf Miyapur, Line Bazar, Jaunpur for remaining period i.e upto 07.03.2023. Validity of Environmental Clearance shall be extended after receiving certificate from the competent authority that mining was not conducted on previous EC after 08.03.2018. Rest all the content of Environmental Clearance letter shall remain same.

Rest all the content of Environmental Clearance letter no 222/Parya/SEAC/3987/2018 date 08.03.2018 shall remain the same.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. .... /Parya/SEAC/3987/2018 Dated: As above

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

**5. River bed ordinary sand mining river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, Allahabad, Shri Ravi Shankar Shukla., Area 8.00 ha., File No. 7712/6038/ Proposal No. SIA/UP/MIN/422460/2023**

The Secretariat informed the committee that the matter was earlier discussed in 740<sup>th</sup> SEAC meeting dated 29/03/2023 and directed is as follows:

*“During the presentation the SEAC observed that the quantity in mining plan and letter of intent (LoI) has been mentioned as 1,60,000 m<sup>3</sup>/annum. However, in replenishment study report provided by DGM vide letter no. 1686/M-NGTvaad/2021, dated 10/02/2023 the quantity has been given is as follows:*

<b>Ghat Name</b>	<b>Area (Ha.)</b>	<b>Replenished Quantity (Cum) in Mine lease</b>	<b>Resource Quantity in mine lease (pre monsoon) (Cum)</b>	<b>Total Quantity (Cum)</b>
Makoda, Meerakpur, Maheva Patti	8.0	37004	55969	92973

*The SEAC discussed the matter and advised the project proponent/consultant to revise the LoI and mining plan in the light of quantity mentioned in replenishment study report provided by DGM.”*

The project proponent submitted their replies through online Parivesh Portal on 26/06/2023. The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil-Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre)).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. - 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil – Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur
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2.	Full correspondence address of proponent and mobile no.	Line Bazar, District – Jaunpur U.P. R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P. Mobile No.- E mail ID - ravisandald@gmail.com															
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.															
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16															
5.	Name of River	Yamuna															
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)															
7.	Tehsil	Karchhana															
8.	District	Prayagraj															
9.	Name of Minor Mineral	“river bed Sand/morrum mining”															
10.	Sanctioned Lease Area (in Ha.)	8.0 ha															
11.	Max. & Min mRL within lease area	Highest mRL -80.00 mRL Lowest mRL- 73.00 mRL															
12.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 24.614'</td> <td>81°49.506'</td> </tr> <tr> <td>B</td> <td>25° 24.720'</td> <td>81°49.410'</td> </tr> <tr> <td>C</td> <td>25° 24.831'</td> <td>81°49.576'</td> </tr> <tr> <td>D</td> <td>25° 24.718'</td> <td>81°49.663'</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25° 24.614'	81°49.506'	B	25° 24.720'	81°49.410'	C	25° 24.831'	81°49.576'	D	25° 24.718'	81°49.663'
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13.	Total Geological Reserves	1,62,828 m <sup>3</sup>															
14.	Total Mineable Reserve	92,973 m <sup>3</sup>															
15.	Total Proposed Production	3,25,405 m <sup>3</sup> up to 30/11/2026															
16.	Proposed Production /year (as per Lol)	92,973 m <sup>3</sup> /annum (as per SMO, Prayagraj letter and modified mine plan)															
17.	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026															
18.	Production of mine/day	344 m <sup>3</sup> /day															
19.	Method of Mining	Opencast semi-mechanized															
20.	No. of workers	41															
21.	Type of Land	Govt./Non Forest Land															
22.	Depth of Mining	2.0 m (Maximum)															
23.	Nearest metalled road from site	0.30 km															
24.	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 0.41 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 3.60 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.16 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>~ 4.50 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 0.41 KLD	Suppression of dust	- 3.60 KLD	Plantation	- 0.16 KLD	Others (if any)	- 0.00 KLD	Total	~ 4.50 KLD			
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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024															
26.	Any litigation pending against the project or land in any court	No															
27.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 3473 /Khanij/2022 - 23, dated - 27/03/2023															
28.	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56															
29.	Project Cost	90.00 Lacs															
30.	Proposed CER cost	1.80 lacs															
31.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m															
32.	No. of Trees to be Planted	160															

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 16/08/2023 mentioning is as follows:

1. I, Dr. Pankaj Srivastava, S/o Shri V. V. Srivastava is EIA Coordinator of M/s Paramarsh servicing Environment and Development.
2. I have prepared EIA/EMP report for the: Environment Clearance of proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre)). Proposal number SIA/UP/MIN/422460/2023 with my team.
3. I have personally visited the proposed site along with team and certify that no Mining/construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for EIA/EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

#### **RESOLUTION AGAINST AGENDA NO. 05**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-4 to these minutes. The committee also stipulated the following specific conditions:**

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

**6. Building stone Sand Stone Mine at Arazi No- 428 (Sl. No. 08), Village- Dhuria, Tehsil- Chunar, District- Mirzapur, Shri Manish Kumar, Area 2.02 Ha., File No. 7778/7027/ Proposal No. SIA/UP/MIN/425105/2023**

**RESOLUTION AGAINST AGENDA NO. 06**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The committee discussed the matter and directed the project proponent to submit following information:

1. Proponent/consultant shall present TOR additional conditions compliance, observation/ suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan.
2. Revised CSR & EMP plan as per the MoEF guidelines to be submitted.
3. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted.
4. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed.
5. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted.
6. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted.

The matter will be discussed only after submission of online information on prescribed portal.

**7. "Building Stone Khanda, Boulders, Ballast (Gitti) Mining Project" located at Gata No. -989 (Khand No.- 04), Village-Makarbai, Tehsil- Sadar& District- Mahoba, Shri Anant Ram Shukla, Area- 0.809 ha., File No. 7768/ 6890/ Proposal No. SIA/UP/MIN/425239/2023**

The Secretariat informed the committee that the matter was earlier listed in 747<sup>th</sup> SEAC meeting dated 11/05/2023 and any responsible person from project proponent side did not appear in the meeting and the committee directed to defer the matter from the agenda. The project proponent through online Parivesh Portal on 26/06/2023 have requested to list the matter in next SEAC meeting and the matter was listed in 774<sup>th</sup> SEAC meeting dated 17/08/2023.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents

- 5- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 6- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 7- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 8- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 9- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
- 10- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
- 11- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 12- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
- 13- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.
- 14- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 15- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 16- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.

**5. River bed ordinary sand mining river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, Allahabad, Shri Ravi Shankar Shukla., Area 8.00 ha., File No. 7712/6038/ Proposal No. SIA/UP/MIN/422460/2023.**

Hence In light of discussion held in 731<sup>st</sup> SEAC meeting and SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:-

- 1- Validity period of this EC is up to 30.11.2026 for 92,973 m<sup>3</sup> per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
- 2- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

- 3- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 4- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
- 8- Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
- 9- Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
- 10- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
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- 12- Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
- 13- If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To,

The Proprietor  
SHREE RAVI SHANKAR SHUKLA  
Saraykaji Kadan Urf Miyapur Line Bazar district Jaunpur U.P -222001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/422460/2023 dated 17 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

- |                                            |                                                                                                                                                                                                                                            |
|--------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No.                   | EC23B001UP192568                                                                                                                                                                                                                           |
| 2. File No.                                | 7712-6038                                                                                                                                                                                                                                  |
| 3. Project Type                            | New                                                                                                                                                                                                                                        |
| 4. Category                                | B                                                                                                                                                                                                                                          |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                                                                                                                                                                                                                    |
| 6. Name of Project                         | River bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla. |
| 7. Name of Company/Organization            | SHREE RAVI SHANKAR SHUKLA                                                                                                                                                                                                                  |
| 8. Location of Project                     | UTTAR PRADESH                                                                                                                                                                                                                              |
| 9. TOR Date                                | N/A                                                                                                                                                                                                                                        |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/10/2023

(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/422460/2023 & SEIAA, U.P File no-7712-6038

**Sub: Environmental Clearance for Proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre)).**

Dear Sir,

This is with reference to your application / letter dated 14-12-2020, 24-12-2020, 04-02-2021, 04-03-2021, 17-03-2023, 28-03-2023, 16-08-2023 above mentioned subject. The matter was considered by 774<sup>nd</sup> SEAC in meeting held on 17-08-2023 and 756<sup>th</sup> SEIAA in meeting held on 13-09-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 17-08-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. .- 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil – Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P.
2.	Full correspondence address of proponent and mobile no.	R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P. Mobile No.- E mail ID - <a href="mailto:ravisandald@gmail.com">ravisandald@gmail.com</a>
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16
5.	Name of River	Yamuna
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)

7.	Tehsil	Karchhana															
8.	District	Prayagraj															
9.	Name of Minor Mineral	"river bed Sand/morrum mining"															
10.	Sanctioned Lease Area (in Ha.)	8.0 ha															
11.	Max. & Min mRL within lease area	Highest mRL -80.00 mRL Lowest mRL- 73.00 mRL															
12.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 24.614'</td> <td>81°49.506'</td> </tr> <tr> <td>B</td> <td>25° 24.720'</td> <td>81°49.410'</td> </tr> <tr> <td>C</td> <td>25° 24.831'</td> <td>81°49.576'</td> </tr> <tr> <td>D</td> <td>25° 24.718'</td> <td>81°49.663'</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25° 24.614'	81°49.506'	B	25° 24.720'	81°49.410'	C	25° 24.831'	81°49.576'	D	25° 24.718'	81°49.663'
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13.	Total Geological Reserves	1,62,828 m <sup>3</sup>															
14.	Total Mineable Reserve	92,973 m <sup>3</sup>															
15.	Total Proposed Production	3,25,405 m <sup>3</sup> up to 30/11/2026															
16.	Proposed Production /year (as per Lol)	92,973 m <sup>3</sup> /annum (as per SMO, Prayagraj letter and modified mine plan)															
17.	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026															
18.	Production of mine/day	344 m <sup>3</sup> /day															
19.	Method of Mining	Opencast semi-mechanized															
20.	No. of workers	41															
21.	Type of Land	Govt./Non Forest Land															
22.	Depth of Mining	2.0 m (Maximum)															
23.	Nearest metalled road from site	0.30 km															
24.	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 0.41 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 3.60 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.16 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>~ 4.50 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 0.41 KLD	Suppression of dust	- 3.60 KLD	Plantation	- 0.16 KLD	Others (if any)	- 0.00 KLD	Total	~ 4.50 KLD			
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25.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024															
26.	Any litigation pending against the project or land in any court	No															
27.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 3473 /Khanij/2022 - 23, dated - 27/03/2023															
28.	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56															
29.	Project Cost	90.00 Lacs															
30.	Proposed CER cost	1.80 lacs															
31.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m															
32.	No. of Trees to be Planted	160															

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 17-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 92,973 m<sup>3</sup>/annum for lease area of 8.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of

society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Validity period of this EC is up to 30.11.2026 for 92,973 m<sup>3</sup> per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.

2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.

15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.

42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Allahabad.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)**  
**Member Secretary, SEIAA**

**Signature Not Verified**

Digitally signed by Ajay Kumar Sharma  
Member Secretary

Date: 10/9/2023 6:23:11 PM

## ANNEXURE-8

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/2018**16. Proposed 'River Bed Ordinary Sand Mining at River Jauraha' Project at Gata No.- 947, Village-Manjha, Tehsil- Nighasan, District- Kheri, U.P.(Leased Area-11.809 hac.) Shri Harprit Singh Dhaliwal File No. 3975/Proposal No. (SIA/UP/MIN/72201/2018)**

A presentation was made by Shri Aftab Khan, project proponent along with their consultant M/s Earthvision Envirotech Pvt. Ltd.

**Resolution against agenda no-16**

The committee discussed the matter and directed the project proponent to submit following information:

1. Revised cost in EMP with activities should be submitted. .
2. A part of lease is in approved mine plan indicating in stream which is not allowed for sand mining as per sustainable sand mining management guidelines, 2016.
  - a. Recalculate the mineable area, volume, mining plates and section as per sustainable sand mining management guidelines, 2016.
  - b. LOI and minable reserve are the same.

The matter will be discussed for appraisal only after submission of online information on prescribed portal.

**17. Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction File No. 3987/Proposal No. (SIA/UP/MIN/71350/2018)**

A presentation was made by Shri Raviraj Singh, representative of the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River bed of Yamuna River at Khand No.-16, at Village- Madauka, Meerakpur and Mahewapatti (Paschim), Tehsil- Karchhana, District- Allahabad. (Leased Area-8.0 Ha), M/s Raj Construction.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/71350/2017
2. File No. allotted by SEIAA, UP	3987
3. Name of Proponent	Smt. Sunita Singh
4. Full correspondence address of proponent and mobile no.	Sunita Singh W/o Shri Raviraj Singh R/o: H.N. 53-A, Shaktinagar, Chaka, FCI, Tehsil - Karchhana, District - Allahabad, Uttar, Pradesh

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/2017

5. Name of Project	M/s Raj Construction																
6. Project location (Plot/Khasra/Gata No.)	Khand No. 16																
7. Name of River	Yamuna																
8. Name of Village	Madauka, Meerakpur and Mahewapatti (Paschim)																
9. Tehsil	Karchhana																
10. District	Allahabad																
11. Name of Minor Mineral	Sand mining																
12. Sanctioned Lease Area (in Ha. )	8.00 ha. (19.76 Acres)																
13. Mineable Area (in Ha. )	4.70 ha																
14. Zero level mRL	71.00																
15. Max. & Min mrl within lease area	Highest mRL is 75.60* Lowest mRL is 71.10*																
16. Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°24.182'N</td> <td>81°48.856'E</td> </tr> <tr> <td>B</td> <td>25°24.221'N</td> <td>81°48.806'E</td> </tr> <tr> <td>C</td> <td>25°24.495'N</td> <td>81°49.009'E</td> </tr> <tr> <td>D</td> <td>25°24.443'N</td> <td>81°49.053'E</td> </tr> </tbody> </table>		Pillar No.	Latitude	Longitude	A	25°24.182'N	81°48.856'E	B	25°24.221'N	81°48.806'E	C	25°24.495'N	81°49.009'E	D	25°24.443'N	81°49.053'E
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C	25°24.495'N	81°49.009'E															
D	25°24.443'N	81°49.053'E															
17. Total Geological Reserves	239904 m <sup>3</sup>																
18. Total Mineable Reserves in LOI	1,60,000 m <sup>3</sup>																
19. Proposed Production/year	94000 m <sup>3</sup> /annum																
20. Total Proposed Production	470000 (5 years)																
21. Sanctioned Period of Mine lease	5 years																
22. Production of mine/day	376 m <sup>3</sup>																
23. Method of Mining	Opencast/ Semi-Mechanized																
24. No. of working days	250																
25. Working hours/day	8 hrs to 12 hrs																
26. No. Of workers	63																
27. No. Of vehicles movement/day	50 truck																
28. Type of Land	Govt./Non Forest Land																
29. Ultimate Depth of Mining	2.0																
30. Nearest metalled road from site	0.30m																
31. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>2.00</td> </tr> <tr> <td>Suppression of dust</td> <td>2.40</td> </tr> <tr> <td>Plantation</td> <td>2.00</td> </tr> <tr> <td>Others (if any)</td> <td>0.00</td> </tr> <tr> <td>Total</td> <td>6.40</td> </tr> </tbody> </table>		PURPOSE	REQUIREMENT (KLD)	Drinking	2.00	Suppression of dust	2.40	Plantation	2.00	Others (if any)	0.00	Total	6.40			
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Drinking	2.00																
Suppression of dust	2.40																
Plantation	2.00																
Others (if any)	0.00																
Total	6.40																
32. Name of QCI Accredited Consultant with QCI No	Paramarsh (Servicing Environment and Development) 106																

Minutes of 320<sup>th</sup> SEAC Meeting Date 22/02/2018

period of validity.	2018
33. Any litigation pending against the project or land in any court	No
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1941 dated 20.01.2018
35. Details of Lease Area in approved DSR	Page No- 60 Table No- 16
36. Proposed CSR cost	5.00 lacs
37. Proposed EMP cost	Capital (Rs)-1,30,000 Recurring/years- 5,85,000
38. Length and breadth of Haul Road	0.30m and 6m

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**Resolution against agenda no-17**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure 1 & 2 to these minutes regarding mining project. The committee also stipulated following specific conditions.

1. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
2. Site photographs should be submitted with date and time within 15 days.
3. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
4. Provision for cylinder to workers should be made for cooking.
5. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
6. Provide suitable mask to the worker.
7. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
8. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
9. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
10. Provision for two toilets and hand pumps should be made at mining site.
11. Drinking water for workers would be provided by tankers.
12. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
13. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
14. Total Project Cost has been submitted as Rs. 1 corer. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of

- streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
15. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
  16. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
  17. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
  18. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
  19. Width of the haul road shall be more than 6 meter.
  20. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

**18. River Bed Sand Mining in River Yamuna at Zone No./Plot No. 12, Area 8.0 ha (19.76), Village/Ghat- Deoria, Bikar and Iradatgang, Tehsil- Bara, District-Allahabad, U.P. (Leased Area-8.0 Ha) Shri Ajay Lal File No. 3988/Proposal No. (SIA/UP/MIN/71355/2018)**

A presentation was made by Shri Ajay Lal, project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining in River Yamuna at Zone no/Plot no- 12, Area- 8.0 ha Village- Deoria, Bikar and Iradatgang Tehsil- Bara, District- Allahabad, U.P.

2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/72249/2018
2. File No. allotted by SEIAA, UP	3988
3. Name of Proponent	Shri Ajay Lal
4. Full correspondence address of proponent and mobile no.	Shri Ajay Lal S/o Shri Ram Chandra Patel R/o Chitauri, Post - Jasra, Thana - Ghoorpur, District - Allahabad, U.P.
5. Name of Project	Shri Ajay Lal
6. Project location (Plot/Khasra/Gata No.)	12
7. Name of River	Yamuna
8. Name of Village	Deoria, Bikar and Iradatgang

*(Handwritten signatures)*

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www.seiaaup.in

### Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.in

To,

Shri Surendra Kumar,  
S/o Late Shivmurti Bartiya,  
R/o Village-Berui, Tehsil-Phoolpur,  
District-Allahabad, U.P.-212402

Ref. No. **229** /Parya/SEAC/3989/2018

Date **08** March, 2018

Sub: Environmental Clearance for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village-Baswar, Tehsil- Karchhana, District-Allahabad, (Leased Area-12.00 Ha).

Dear Sir,

Please refer to your application/letter dated 24-01-2018, 31-01-2018, 01-02-2018, 15-02-2018 addressed to the Secretary, SEAC, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 31-01-2018, 07-02-2018 & 22-02-2018.

A presentation was made by Shri Surendra Kumar, project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River Bed of Yamuna at Khand no- 14, at Village- Baswar, Tehsil- Karchhana, district- Allahabad, U.P. Area- 12.00ha.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/72250/2018		
2. File No. allotted by SEIAA, UP	3989		
3. Name of Proponent	Shri Surendra Kumar		
4. Full correspondence address of proponent and mobile no.	Shri Surendra Kumar S/o Late Shivmurti Bhartiya R/o: Village- Berui, Tehsil – Phoolpur, District – Allahabad, Uttar Pradesh.		
5. Name of Project	Shri Surendra Kumar		
6. Project location (Plot/Khasra/Gata No.)	14		
7. Name of River	Yamuna		
8. Name of Village	Baswar		
9. Tehsil	Karchhana		
10. District	Allahabad		
11. Name of Minor Mineral	Sand mining		
12. Sanctioned Lease Area (in Ha. )	12.00 ha. (29.64 Acres)		
13. Mineable Area (in Ha. )	<b>8.024 ha</b>		
14. Zero level mRL	75.00		
15. Max. & Min mrl within lease area	Highest mRL is 79.95* Lowest mRL is 75.15*		
16. Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
	A	25°22.638'N	81°47.932'E
	B	25°22.638'N	81°47.901'E
	C	25°23.114'N	81°48.004'E
	D	25°23.091'N	81°47.932'E
17. Total Geological Reserves	3,59,810 m <sup>3</sup>		
18. Total Mineable Reserves in LOI	2,40,000 m <sup>3</sup>		
19. Proposed Production/year	1,60,480 m <sup>3</sup> /annum		
20. Total Proposed Production	8,02,400 m <sup>3</sup> (5 years)		
21. Sanctioned Period of Mine lease	5 years		



**E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)**

22. Production of mine/day	641.92 m <sup>3</sup>	
23. Method of Mining	Opencast/ Semi-Mechanized / Manual	
24. No. of working days	250 Days	
25. Working hours/day	8 hrs to 12 hrs	
26. No. Of workers	63	
27. No. Of vehicles movement/day	60 truck	
28. Type of Land	Govt. Land	
29. Ultimate Depth of Mining	2.0	
30. Nearest metalled road from site	0.75m	
31. Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>
	Drinking	2.00
	Suppression of dust	2.40
	Plantation	2.00
	Others (if any)	0.00
	Total	6.40
32. Name of QCI Accredited Consultant with  QCI No period of validity.	Paramarsh (Servicing Environment and Development) 106 2018	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1938 dated 20.01.2018	
35. Details of Lease Area in approved DSR	Page No- 55 Table No- 21 serial no- 14	
36. Proposed CSR cost	5.00 lacs	
37. Proposed EMP cost	Capital (Rs)-3,10,000 Recurring/years- 8,40,000	
38. Length and breadth of Haul Road	0.75 m and 6m	

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/02/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 26/02/2018) has decided to grant the Environmental Clearance to the title project for collection of 1,60,480 m<sup>3</sup>/ year is proposed from mining lease area 12.0 Ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a

E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water,

E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

- medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions**

1. The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
14. A buffer/safe zone shall be maintained from the habitations as per mining guidelines.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad, (Leased Area-12.00 Ha)

15. Total Project Cost has been submitted as Rs. 1 crore. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. The Environmental clearance will be co-terminus with the mining lease period.
23. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
24. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
25. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
26. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
27. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
28. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
29. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
30. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
31. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
32. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
33. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of

- the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
34. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
  35. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
  36. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
  37. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
  38. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  39. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  40. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  41. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  42. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  43. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  44. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  45. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  46. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  48. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  51. Waste water from potable use be collected and reused for sprinkling.
  52. During the school opening and closing time vehicle movement will be restricted.



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,  
(Leased Area-12.00 Ha)

53. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3989/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

- XV. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/High Courts and any other Court of Law relating to the subject matter.
- XVI. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section I 6 of the National Green Tribunal Act, 2010.

**6. Ordinary earth mine, over an area 0.402 ha. in Khasra/ GataNo.-709, Village-Chhedanagar, Tehsil- Nawabganj, District- Barabanki, Vivek Verma. File No. 7285/Proposal No. SIA/UP/MIN/402736/2022**

**RESOLUTION AGAINST AGENDA NO-06**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

**7. Ordinary earth mine, Village- Gehndwer, Tehsil- Nawabganj, District Barabanki, Gata no. 179, Pratap Singh, Area- 0.78 ha. File No. 7286/Proposal No. SIA/UP/MIN/402772/2022**

**RESOLUTION AGAINST AGENDA NO-07**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

**8. Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj, Shri Surendra Kumar. File No. 3989/Proposal No. SIA/UP/MIN/293074/2022**

The project proponent/consultant appeared before SEAC and informed that the environmental clearance for the above project proposal has already been granted by SEIAA, U.P. vide letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 for the leased area 12.0 ha and production capacity 1,60,480 m<sup>3</sup>/annum. The project proponent informed that the most of the mining lease area is submerged under active water channel and District Magistrate, Prayagraj issued revised letter of intent (LoI) vide letter no. 256/Khanij/2022-23, dated 11/05/2022 for leased area 4.69 ha and production capacity 70,454 m<sup>3</sup>/annum. The project proponent also submitted the revised approved mining plan in accordance to revised LoI. The project proponent/consultant submitted an amendment application through online Parivesh Portal on 18/10/2022 and requested to issue amended EC letter for mining lease area.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The project proponent requested the committee to amend the environmental clearance letter dated 08/03/2018 as per details given below:

1.	On-line proposal No.	SIA/UP/MIN/293074/2022
2.	File No. allotted by SEIAA, UP	3989
3.	Name of Proponent	Shri Surendra Kumar S/o Late Shri Shivmurti Bharti
4.	Full correspondence address of proponent	R/o: Vill- Berui, Post - Garapur

	and mobile no.	Tehsil – Phoolpur, District – Prayagraj,(U.P.) Mobile no. – 9918645074 E mail ID - <a href="mailto:surendraberui@gmail.com">surendraberui@gmail.com</a>															
5.	Name of Project	Environmental clearance for ordinary sand mining from river bed of Yamuna, at Khand No. 14, Area – 4.69 ha at Village –Baswaar, Tehsil- Karchhana, District- Prayagraj, Uttar Pradesh of Shri Surendra Kumar.															
6.	Project Location (Plot. Khasra/Gata No.)	Khand No.- 14															
7.	Name of River	Yamuna															
8.	Name of Village	Village – Baswaar															
9.	Tehsil	Karchhana															
10.	District	Prayagraj															
11.	Name of Minor Mineral	Sand/Morum Mining Project															
12.	Sanctioned Lease Area (in Ha.)	4.69 ha															
13.	Max. & Min mRL within lease area	Highest mRL - 70.00 mRL Lowest mRL - 68.00 mRL															
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°22'49.60"N</td> <td>81°47'57.10"E</td> </tr> <tr> <td>B</td> <td>25°22'49.20"N</td> <td>81°47'55.20"E</td> </tr> <tr> <td>C</td> <td>25°23'05.50"N</td> <td>81°47'55.90"E</td> </tr> <tr> <td>D</td> <td>25°23'06.80"N</td> <td>81°48'00.20"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25°22'49.60"N	81°47'57.10"E	B	25°22'49.20"N	81°47'55.20"E	C	25°23'05.50"N	81°47'55.90"E	D	25°23'06.80"N	81°48'00.20"E
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D	25°23'06.80"N	81°48'00.20"E															
15.	Total Geological Reserves	1,26,817 m <sup>3</sup>															
16.	Total Mineable Reserve	70,454 m <sup>3</sup>															
17.	Total Proposed Production	3,52,270 m <sup>3</sup> (5 years)															
18.	Proposed Production /year (as per LoI)	70,454 m <sup>3</sup> per annum															
19.	Sanctioned Period of Mine lease	Plan Period 5 years															
20.	Method of Mining	Opencast semi - mechanized															
21.	No. of worker	17															
22.	Type of Land	Govt./Non Forest Land															
23.	Depth of Mining	1.5 m															
24.	Nearest metallated road from site	1.00 km															
25.	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 2.00 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 2.40 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 2.00 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>- 6.40 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 2.00 KLD	Suppression of dust	- 2.40 KLD	Plantation	- 2.00 KLD	Others (if any)	- 0.00 KLD	Total	- 6.40 KLD			
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Total	- 6.40 KLD																
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024															
27.	Any litigation pending against the project or land in any court	No															
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 413/Khanij/2022-23, dated 19/05/2022															
29.	Details of Lease Area in approved DSR	Serial no. 14, in village -, Page no. 55															
30.	Project Cost	1.00 Crore															
31.	Proposed CER cost	2.00 Lacs															
32.	Length and breadth of Haul Road	Length – 0.55 km, Breadth – 6.00 m															
33.	No. of Trees to be Planted	500															

### **RESOLUTION AGAINST AGENDA NO-08**

The committee discussed the matter and recommended to amend the environmental clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 as per above project details. The committee also directed the project proponent that all the contents mentioned in Environmental Clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 shall remain the same.

Minutes of the 678<sup>th</sup> Meeting of the SEIAA, UP held on 29.11.2022

prescribed online portal. A letter shall be send to DM, Barabanki to ensure that no mining activity is started until valid EC is obtained and in case mining has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

7. Ordinary earth mine, Village- Gehndwer, Tehsil- Nawabganj, District Barabanki, Gata no. 179, Pratap Singh, Area- 0.78 ha. File No. 7286/Proposal No. SIA/UP/MIN/402772/2022

SEIAA agreed with the recommendations of SEAC-2 to close/ delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal. A letter shall be send to DM, Barabanki to ensure that no mining activity is started until valid EC is obtained and in case mining has been carried out without valid EC then work should be stopped and legal action should be initiated against the PP.

8. Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj, Shri Surendra Kumar. (Area- 4.69 ha) File No. 3989/Proposal No. SIA/UP/MIN/293074/2022

SEIAA noted that earlier environmental clearance was issued vide letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018. Project proponent/consultant has made an application for seeking amendment in EC in light of reduction in mining area and subsequently issuance of LOI and mining plan. Committee has recommended to amend the annual production of 1,60,480 m<sup>3</sup> per annum to 70,454 m<sup>3</sup> per annum. Amended EC will be valid till 07.03.2023 as current EC was issued for 5 years on 08.03.2018. SEIAA added following conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due

Minutes of the 678<sup>th</sup> Meeting of the SEIAA, UP held on 29.11.2022

to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the contents mentioned in Environmental Clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 shall remain the same.

**9. Construction of 4656, G+3, EWS, Affordable Housing under Pradhan Mantri Awas Yojna at Basant Kunj Yojna, Sector-I, Hardoi Road Scheme, Lucknow; Lucknow Development Authority. File No. 6697/Proposal No. SIA/UP/MIS/69442/2022**

SEIAA noted that SEAC-2 has recommended to grant EC to the above project. SEIAA gone through file and documents and opined that the project proponent shall submit details of drain like carrying capacity, ultimate discharge point etc, MoU for STP, details of ETP like source and plans for bio-medical waste.

**10. Cement Grinding Unit (Capacity 1100 TPD) at Khasra No. 357, Village: Kodra, Post: Purani Basti, District: Basti, U.P., M/s Bala Ji Industry, Shri Arun Jaiswal. File No. 6195/Proposal No. SIA/UP/IND/60660/2021**

SEIAA took note of comments recorded by SEAC-2



## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Surendra Kumar,  
S/o Late Shri Shivmurti Bharti,  
R/o: Vill- Berui, Post - Garapur  
Tehsil – Phoolpur, District – Prayagraj,(U.P.)

Ref. No.....315...../Parya/SEIAA/3989/2022

Date: 21 December, 2022

**Sub: Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village – Baswaar, Tehsil- Karchhana, District-Prayagraj.**

Reference- MoEFCC Proposal no- SIA/UP/MIN/293074/2022 &amp; SEIAA, U.P File no- 3989

Dear Sir,

This is with reference to your application / letter dated 18-10-2022 on above mentioned subject. The matter was considered by 699<sup>nd</sup> SEAC in meeting held on 09-11-2022 and 678<sup>th</sup> SEIAA in meeting held on 29-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The project proponent requested the committee to amend the environmental clearance letter dated 08/03/2018 as per details given below:

1.	On-line proposal No.	SIA/UP/MIN/293074/2022		
2.	File No. allotted by SEIAA, UP	3989		
3.	Name of Proponent	Shri Surendra Kumar S/o Late Shri Shivmurti Bharti		
4.	Full correspondence address of proponent and mobile no.	R/o: Vill- Berui, Post - Garapur		
		Tehsil – Phoolpur, District – Prayagraj,(U.P.)		
		Mobile no. – 9918645074		
		E mail ID - surendraberui@gmail.com		
5.	Name of Project	Environmental clearance for ordinary sand mining from river bed of Yamuna, at Khand No. 14, Area – 4.69 ha at Village –Baswaar, Tehsil- Karchhana, District- Prayagraj, Uttar Pradesh of Shri Surendra Kumar.		
6.	Project Location (Plot. Khasra/Gata No.)	Khand No.- 14		
7.	Name of River	Yamuna		
8.	Name of Village	Village – Baswaar		
9.	Tehsil	Karchhana		
10.	District	Prayagraj		
11.	Name of Minor Mineral	Sand/Morrum Mining Project		
12.	Sanctioned Lease Area (in Ha.)	4.69 ha		
13.	Max. & Min mRL within lease area	Highest mRL - 70.00 mRL		
		Lowest mRL - 68.00 mRL		
14.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	25°22'49.60"N	81°47'57.10"E
		B	25°22'49.20"N	81°47'55.20"E
		C	25°23'05.50"N	81°47'55.90"E
		D	25°23'06.80"N	81°48'00.20"E
15.	Total Geological Reserves	1,26,817 m <sup>3</sup>		
16.	Total Mineable Reserve	70,454 m <sup>3</sup>		
17.	Total Proposed Production	3,52,270 m <sup>3</sup> (5 years)		
18.	Proposed Production /year (as per Lol)	70,454 m <sup>3</sup> per annum		
19.	Sanctioned Period of Mine lease	Plan Period 5 years		

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20.	Method of Mining	Opencast semi - mechanized
21.	No. of worker	17
22.	Type of Land	Govt./Non Forest Land
23.	Depth of Mining	1.5 m
24.	Nearest metalled road from site	1.00 km
25.	Water Requirement	PURPOSE
		Drinking - 2.00 KLD
		Suppression of dust - 2.40 KLD
		Plantation - 2.00 KLD
		Others (if any) - 0.00 KLD
		Total - 6.40 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 413/Khanij/2022-23, dated 19/05/2022
29.	Details of Lease Area in approved DSR	Serial no. 14, in village -, Page no. 55
30.	Project Cost	1.00 Crore
31.	Proposed CER cost	2.00 Lacs
32.	Length and breadth of Haul Road	Length – 0.55 km, Breadth – 6.00 m
33.	No. of Trees to be Planted	500

The committee and SEIAA discussed the matter and recommended to amend the environmental clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 as per above project details. The amended environmental clearance is valid up to 07-03-2023. The SEIAA also stipulated following additional conditions:-

**Additional Conditions:**

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance environmental clearance no. letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No...../Parya/SEIAA/3989/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. District Magistrate Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Surendra Kumar,  
S/o Late Shri Shivmurti Bharti,  
R/o Village- Berui, Post- Garapur,  
Tehsil- Phoolpur, District- Prayagraj, U.P.

Ref. No.....<sup>62</sup>...../Parya/SEIAA/3989/2022Date: <sup>29</sup> May, 2023

**Sub: Extension of validity of Ordinary Sand Mining from river bed of Yamuna, at Khand No 14, at village – Baswaar, Tehsil- Karchana, Prayagraj, Area - 4.69 ha.**

**Reference- MoEFCC Proposal No. SIA/UP/MIS/297526/2023 & SEIAA, U.P File no- 3989**

Dear Sir,

This is with reference to your application / letter dated 18-10-2022, 07-11-2022, 27-04-2023, on above mentioned subject. The matter was considered by 744<sup>th</sup> SEAC in meeting held on 28-4-2023 and 728<sup>th</sup> SEIAA in meeting held on 13-05-2023.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. The project proponent informed the committee that the revised Letter of Intent (LoI) for the project was granted by District Magistrate, Prayagraj vide letter no. 356/Khanij/2022-23, dated 11/05/2022 for the production quantity 70,454 m<sup>3</sup> /annum for which amended EC was granted vide ref. no 315/Parya/SEIAA/3989/2022, dated 21/12/2022 for the period of approx 3 months which was expired on 07/03/2023. The project proponent also informed that the original EC was granted by SEIAA, U.P. vide letter no. 229/parya/SEAC/3989/2018, dated 08/03/2018 for the production quantity 1,60,480 m<sup>3</sup> /annum, but lease deed was not executed at that time due to non availability of sand at the mining site. Now the project proponent has applied for extension in validity of Environment Clearance (based on the revised LoI issued vide letter no. 356/Khanij/2022-23, dated 11/05/2022 and approved mine plan letter no. 2022/5/21/125136 dt. 25/05/2022 for the period of 05 years). Therefore, in view of the above the project proponent requested to kindly extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of five years/co-terminus with the validity of the approved mine plan and revised LoI.

The committee has gone through the file and documents submitted by project proponent and presentation made before SEAC and observed that the mining work started after issuance of amended environmental clearance letter which was valid up to 07/03/2023 (approximately 90 days). Hence, the committee recommended to extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of revised LOI/approved mining plan whichever is earliest and SEIAA agreed with the recommendation of SEAC to extend the validity of environment clearance letter dated 08/03/2018 (which was amended by SEIAA on 21/12/2022) for the period of revised LOI/approved mining plan whichever is earliest.

Extension of validity of Ordinary Sand Mining from river bed of Yamuna, at Khand No 14, at village – Baswaar, Tehsil- Karchana, Prayagraj, Area - 4.69 ha.

All Conditions mentioned in EC issued vide letter no. 229/parya/SEAC/3989/2018, dated 08/03/2018 and amended EC letter no. 315/Parya/SEIAA/3989/2022, dated 21/12/2022 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

No..... /Parya/SEIAA/3989/2019 dated: As above

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.



(Ajay Kumar Sharma)  
Member Secretary, SEIAA

**4. Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, Shri Ratan Kumar Nishad, Area: 5.00 Ha., 8356/SIA/UP/MIN/448572/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/448572/2023		
2.	File No. Allotted By SEIAA, UP	8356		
3.	Name Of Proponent	"M/S Ram Ratan Construction" Shri Ratan Kumar Nishad S/o Late Lallu Lal		
4.	Full Correspondence Address Of Proponent	R/o: 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Prayagraj, U.P.		
5.	Name Of Project	Ordinary Sand Mining at Yamuna River Bed		
6.	Project Location(Plot/Khasra/Gata No.)	Ordinary Sand Mining at Yamuna River Bed over and area of 5.0 Ha at Gata No- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil-Sadar, District-Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Aadampur (Madaripur) to Sadiyapur		
9.	Tehsil	Sadar		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area	5.0Ha.		
13.	Mineable Area	5.0 Ha.		
14.	Max. & Min mRL Within Lease Area	75 mRL-71.0mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)
		A	25°20.053'	81°48.468'
		B	25°20.026'	81°48.523'
		C	25°20.176'	81°48.603'
		D	25°20.204'	81°48.550'
16.	Total Geological Reserve	25,000 Cu.m		
17.	Mineable Reserve	15,000 Cu.m		
18.	Total Proposed Production as per LOI	15,000 Cu.m per year		
19.	Annual Proposed Production	15,000 Cu.m per year		
20.	Proposed Production	15,000 Cu.m per year		
21.	Sanctioned Period Of Mine Lease	05 Years		
22.	Method of Mining	Open cast- Semi Mechanized Method		
23.	No. of Workers	12		
24.	Type of Land	Government land River Bed		
25.	Ultimate Depth of Mining	3.0 m or above the ground water table whichever comes first		
26.	Nearest Metalled Road From Site	NH-35		
27.	Water Requirement	4.46 KLD		
28.	Name of The QCI Accredited Consultant With QCI No. And PeriodOf Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RA0215 Valid till 24 Feb, 2024		
29.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
30.	Details Of 500m Cluster Map &	1627/Khanij/2023-2024 Dated- 20/09/2023		

	Certificate Verified By Mining Officer	
31.	Details Of LOI	2073/Khanij/2020-2021 Dated 24/12/2020
32.	Details Of Lease Area In Approved	Gata no. -21

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 30/10/2023 mentioning is as follows:

1. I, Vijay Kumar Mishra, S/o Shri Akhila Nand Mishra is EIA Coordinator of M/s Geogreen Enviro House Pvt. Ltd.
2. I have prepared EIA/EMP report for the Proposal No. SIA/UP/MIN/448572/2023 (File No. - 8356) Project name Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EIA/EMP presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

#### **RESOLUTION AGAINST AGENDA NO. 04**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-3 to these minutes. The committee also stipulated the following additional conditions:**

1. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than

the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

**5. Group Housing Project “Sobti Sapphire” at Gata No.- 47, 66Mi, 67Mi, 106Mi, 110Mi, 113Mi, 140Mi, 142Mi, 143Mi, Village- Dibdiba, Tehsil – Bilaspur, District – Rampur, Shri Charan Pal Singh Sobti, M/s Sobti Buildwell Limited., 8358/SIA/UP/INFRA2/448644/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Group Housing Project “Sobti Sapphire” at Gata No. 47, 66Mi, 67Mi, 106Mi, 110Mi, 113Mi, 140Mi, 142Mi, 143Mi, Village- Dibdiba, Tehsil – Bilaspur, District – Rampur, U.P., M/s Sobti Buildwell Limited.
2. Project brief:

Nature of project	Group Housing Project
Size of project	Total Plot Area: 49106.874 sqm Built-up Area: 73330.270 sqm Proposed Ground Coverage: 14061.880 sqm Achieved F.A.R.: 52716.981 sqm
Location of project	Gata No. 47, 66Mi, 67Mi, 106Mi, 110Mi, 113Mi, 140Mi, 142Mi, 143Mi, village- Dibdiba, Tehsil – Bilaspur, District – Rampur, Uttar Pradesh
Geographical Extent	Latitude: 28°58'25.49"N Longitude: 79°21'59.01"E Maximum elevation above MSL - 238 m
Land Use	The total plot area for the development of proposed group housing project is 49106.874 sqm. The proposed project site is under the jurisdiction of Zila Panchayat Rampur and is land use has been duly converted to residential land use.
Land Acquisition details	The total project area is 49106.874 sqm and it is already owned by the Company.
Approval by Town Planning Authority	The layout and building plans has been approved by Zila Panchayat Rampur
Structural Design certificate	Structural drawing and Design Certificate Vetted by IIT, Roorkee, Uttarakhand

assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

- 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

**4. Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, Shri Ratan Kumar Nishad, Area: 5.00 Ha., 8356/SIA/UP/MIN/448572/2023.**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
  9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
  10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
  11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
  12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
  13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
5. **Group Housing Project "Sobti Sapphire" at Gata No.- 47, 66Mi, 67Mi, 106Mi, 110Mi, 113Mi, 140Mi, 142Mi, 143Mi, Village- Dibdiba, Tehsil – Bilaspur, District – Rampur, Shri Charan Pal Singh Sobti, M/s Sobti Buildwell Limited., 8358/SIA/UP/INFRA2/448644/2023.**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Location of STP on map shall be submitted within 1 month.
- 2- Treated waste water shall be re-used.
- 3- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 4- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 5- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed.
- 6- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 7- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 8- The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), UTTAR PRADESH)

To,

The -1  
RATAN NISHAD  
6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Distt- Prayagraj  
U.P -211019

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/448572/2023 dated 12 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP160250
2. File No.	8356
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"M/S Ram Ratan Construction"
7. Name of Company/Organization	RATAN NISHAD
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/12/2023

(e-signed)  
Ajay Kumar Sharma  
Member Secretary  
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/448572/2023 & SEIAA, U.P File no-8356

**Sub: Environmental Clearance for Proposed Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).**

Dear Sir,

This is with reference to your application / letter dated 12-10-2023 & 30-10-2023 above mentioned subject. The matter was considered by 804<sup>th</sup> SEAC in meeting held on 31-10-2023 and 780<sup>rd</sup> SEIAA in meeting held on 30-11-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 31-10-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/448572/2023		
2.	File No. Allotted By SEIAA, UP	8356		
3.	Name Of Proponent	"M/S Ram Ratan Construction" Shri Ratan Kumar Nishad S/o Late Lallu Lal		
4.	Full Correspondence Address Of Proponent	R/o: 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Prayagraj, U.P.		
5.	Name Of Project	Ordinary Sand Mining at Yamuna River Bed		
6.	Project Location (Plot/Khasra/Gata No.)	Ordinary Sand Mining at Yamuna River Bed over and area of 5.0 Ha at Gata No- 21, Village- Aadampur (Madaripur) to Sadiyapur, Tehsil-Sadar, District- Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Aadampur (Madaripur) to Sadiyapur		
9.	Tehsil	Sadar		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area	5.0Ha.		
13.	Mineable Area	5.0 Ha.		
14.	Max. & Min mRL Within Lease Area	75 mRL-71.0mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)
		A	25°20.053'	81°48.468'
		B	25°20.026'	81°48.523'

		C	25°20.176'	81°48.603'
		D	25°20.204'	81°48.550'
16.	Total Geological Reserve	25,000 Cu.m		
17.	Mineable Reserve	15,000 Cu.m		
18.	Total Proposed Production as per LOI	15,000 Cu.m per year		
19.	Annual Proposed Production	15,000 Cu.m per year		
20.	Proposed Production	15,000 Cu.m per year		
21.	Sanctioned Period Of Mine Lease	05 Years		
22.	Method of Mining	Open cast- Semi Mechanized Method		
23.	No. of Workers	12		
24.	Type of Land	Government land River Bed		
25.	Ultimate Depth of Mining	3.0 m or above the ground water table whichever comes first		
26.	Nearest Metalled Road From Site	NH-35		
27.	Water Requirement	4.46 KLD		
28.	Name of The QCI Accredited Consultant With QCI No. And PeriodOf Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RA0215 Valid till 24 Feb, 2024		
29.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
30.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	1627/Khanij/2023-2024 Dated- 20/09/2023		
31.	Details Of LOI	2073/Khanij/2020-2021 Dated 24/12/2020		
32.	Details Of Lease Area In Approved	Gata no. -21		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 31-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2023 and decided to grant the Environmental Clearance to the title project for collection of 15,000 Cu.m per year for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be

displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in

hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
17. The project proponent shall install solar light in their site office.

18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

63. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.

79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Prayagraj.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)**  
**Member Secretary, SEIAA**

**Signature Not Verified**

Digitally signed by: Ajay Kumar Sharma  
Designation: Member Secretary  
Date and Time: 12/15/2023 4:38:30 PM

No. J-11015/30/2009-IA.II(I)  
 Government of India  
 Ministry of Environment & Forests

Paryavaran Bhavan,  
 C.G.O. Complex, Lodi Road,  
 New Delhi-110003.  
 Telefax: 24362434

Dated the 3<sup>rd</sup> June, 2009

**CIRCULAR**

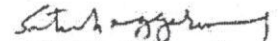
**Sub: Mandate / Guidelines of Monitoring to be followed by the Regional Offices of the Ministry of Environment and Forests – Instructions – Regarding.**

Some instances have been brought to the notice of the Ministry of Environment & Forests where Scientists or Officials of the Regional Offices of this Ministry have been directly interacting with various other Statutory and Regulatory Authorities on behalf of the project proponents on matters concerning the EIA Notification, 2006; such as exemption from public hearing, approval for change of technologies etc.

2. It may be noted that the Regional Offices are to monitor the implementation of the stipulated conditions and environmental safeguards contained in the Environmental Clearance letters, obviously after the project has been granted environmental clearance. Sometimes the Regional Offices are formally requested by the Ministry to provide any specific information as may be requisite for appraisal of any particular project.

3. In view of the above role, it has, therefore, been reiterated that the Regional Offices should not take up issues of any project proponent with various Statutory Authorities directly. Such cases should be invariably referred to the Ministry for advice and guidance, henceforth.

This issues with the approval of the Competent Authority.

  
 (S.K. Aggarwal)  
 Director

To

1. All the Regional Offices of MoEF
2. Member Secretaries of all the SEIAAs/SEACs

**Copy to:-**

1. PPS to AS(JMM)
2. Advisor (GKP)
3. Advisor (NB)
4. Director (SVA), Monitoring Cell, IA Division.

This is the annexure..... stated in the  
 Affidavit of .....

  
 NOTARY

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS

PARYAVARAN BHAVAN, CGO COMPLEX,  
LODHI ROAD, NEW DELHI : 110003.

F. No. J-11013/10/2009-IA.1

Dated, the 30<sup>th</sup> September, 2009.

**OFFICE ORDER**

**Sub : Follow-up of the cases of Environmental Clearance – Revamping of Monitoring Mechanism – Reg.**

The Monitoring Cell in IA Division is the nodal point for monitoring and compliance of the stipulated conditions imposed on the industrial units / infrastructural projects including CRZ, while granting Environmental Clearance (EC). A copy of the EC is endorsed to the concerned Regional Office of the MoEF for monitoring the compliance of the stipulated conditions, besides to the concerned State Pollution Control Board (SPCB) and Central Pollution Control Board (CPCB).

2. With a view to take follow up action and to secure the compliance of the conditions, on the basis of the reports received from the Regional Office / concerned SPCB and CPCB, the following procedure shall be adopted for invoking legal action and issuance of direction under Section 5 of the Environment (Protection) Act, 1986 read with Rule of the Environment (Protection) Rules, 1986 :

(i)	Issue of Show-Cause Notices, without proposing closure of units/ projects.	Approval of Additional Secretary-in-Charge, IA Division.
(ii)	Issue of Show-Cause Notices proposing closure of units / projects.	Approval of Secretary (E&F).
(iii)	Hearing the Project Proponent, if requested.	Adviser IA or Additional Secretary-in-Charge, IA Division.
(iv)	Final direction without closure of units / projects.	Approval of Additional Secretary-in-Charge, IA Division.
(v)	Final direction with closure of units / projects.	Approval of Secretary (E&F)

Note : Cases involving policy implications or other sensitivities would be brought to the notice of Hon'ble MEF.

Contd..... p.2/-

- 2 -

3. In the event of receipt of any application / request, for revoking the order / direction of the closure of the industrial units / projects, the opinion of the CPCB in the matter may be obtained besides suggestion for a Bank Guarantee of an appropriate amount for the installation of Pollution Control Equipment / Measures within the stipulated time. The matter shall be placed before the Secretary (E&F) for appropriate order for revoking the order of closure or otherwise.

4. This issues with the approval of the Hon'ble MOS (I/C) for Environment and Forests.

  
(Dr. Sunita V. Auluck)  
Director  
Teletax : 011 24367085

To

1. Regional Offices of MOEF.
2. Chairman, CPCB.
3. All State Pollution Control Boards.
4. To be put on the website of MOEF.
5. All Officers of IA Division.

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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**पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय****अधिसूचना**

नई दिल्ली, 15 जनवरी, 2016

**का. आ. 141(अ).**—एक प्ररूप अधिसूचना, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार अधिसूचना, सं. का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 में कतिपय और संशोधन करने के लिए सं. का.आ. 2588 (अ) तारीख 22 सितम्बर, 2014 द्वारा प्रकाशित की गई थी, उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना है उक्त अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 22 सितम्बर, 2015 को उपलब्ध करा दी गई थीं ;

और केन्द्रीय सरकार द्वारा पूर्वोक्त वर्णित प्ररूप अधिसूचना पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

और दीपक कुमार आदि बनाम हरियाणा राज्य और अन्य आदि के मामले में माननीय उच्चतम न्यायालय के 2009 की विशेष अनुमति याचिका (सि) सं. 19628-19629 तारीख 27 फरवरी, 2012 में आई.ए.सं. 12-13, के आदेश के अनुसरण में खनन पट्टे के क्षेत्र पर विचार किए बिना लघु खनिजों के खनन के लिए पूर्व पर्यावरणीय अनापत्ति अब आज्ञापक हो गई है ;

और माननीय उच्चतम न्यायालय के पूर्वोक्त आदेश के अनुसरण में ऐसे मामले जिनके लिए पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करना अपेक्षित हो गया है, सारवान रूप से बढ़ गए है ;

और माननीय राष्ट्रीय हरित अधिकरण ने बालू खनन के मामले में 13 जनवरी, 2015 के अपने आदेश द्वारा समूह में लघु खननों के खनन पट्टे की पर्यावरणीय अनापत्ति के लिए नीति बनाने का निदेश दिया है ;

और राज्य सरकारों ने लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया को सुव्यवस्थित बनाने के लिए अभ्यावेदन दिए है ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने राज्य सरकारों के साथ परामर्श से भरणीय बालू खनन के लिए मार्गदर्शक सिद्धांत तैयार किए है जिसमें क्लस्टर के लिए पर्यावरणीय निकासी के उपबंधों, जिला

पर्यावरण संघात निर्धारण प्राधिकरण के ब्यौरे दिए गए हैं और सूचना प्रौद्योगिकी और सूचना प्रौद्योगिकी समर्थित सेवाओं का स्रोत से गंतव्य तक खनन की गई सामग्रियों को ट्रेक करने में समर्थ होने में उपयोग करने का वर्णन किया गया है ;

अतः, अब, केन्द्रीय सरकार पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :-

**उक्त अधिसूचना में,-**

(क) पैरा 2 में, "उक्त अनुसूची में" शब्दों के पश्चात् निम्नलिखित शब्द अंतःस्थापित किए जाएंगे, अर्थात् :-

"और जिला स्तर पर उक्त अनुसूची में लघु खनिजों के खनन के लिए 'ख2' प्रवर्ग के अधीन आने वाले मामलों के लिए जिला पर्यावरण संघात निर्धारण प्राधिकरण (डीईआईएए)";

(ख) पैरा 3 के पश्चात् निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"3क. जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण :-

(1) केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (जिसे इसमें इसके पश्चात् डीईआईएए कहा गया है) का गठन किया जाएगा जो चार सदस्यों के मिलकर बनेगा जिसके अंतर्गत अध्यक्ष और सदस्य सचिव है।

(2) जिला मजिस्ट्रेट या जिला कलक्टर डीईआईएए का अध्यक्ष होगा।

(3) राज्य के संबंधित जिला मुख्यालय का उप प्रभागीय मजिस्ट्रेट या उप प्रभागीय अधिकारी डीईआईएए का सदस्य सचिव होगा।

(4) डीईआईएए के अन्य दो सदस्य सबसे ज्येष्ठ प्रभागीय वन अधिकारी और एक विशेषज्ञ होंगे। विशेषज्ञ को, यथास्थिति, प्रभाग के प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाएगा। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(5) डीईआईएए के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(6) जिला स्तरीय विशेषज्ञ निर्धारण समिति जिसे इसमें इसके पश्चात् डीईएसी कहा गया है ग्यारह सदस्यों से मिलकर बनेगी जिसके अंतर्गत एक अध्यक्ष और एक सदस्य सचिव है।

(7) संबंधित राज्य सरकार के जिले या संघ राज्यक्षेत्र प्रशासन में सबसे ज्येष्ठ कार्यपालक इंजीनियर, सिंचाई विभाग डीईएसी का अध्यक्ष होगा।

(8) खनन और भूविज्ञान विभाग में सहायक निदेशक या उप निदेशक या जिले का भूविज्ञानी डीईएसी का उस क्रम में सदस्य सचिव होगा।

(9) राज्य प्रदूषण नियंत्रण बोर्ड या समिति का प्रतिनिधि, जिले में सबसे ज्येष्ठ उप प्रभागीय अधिकारी (वन) सुदूर संवेदन विभाग या भूविज्ञान विभाग या राज्य भूजल विभाग का प्रतिनिधि, एक व्यवसायिक स्वास्थ्य विशेषज्ञ या चिकित्सा अधिकारी को जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाएगा, जिला परिषद् से इंजीनियर और, यथास्थिति, प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किए जाने वाले तीन विशेषज्ञ सदस्य डीईएसी के अन्य सदस्य होंगे। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(10) डीईएसी के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(11) जिला मजिस्ट्रेट या जिला कलक्टर किसी अभिकरण को डीईआईएए के सचिवालय के रूप में कार्य करने के लिए अधिसूचित करेंगे और डीईएसी उनको कानूनी कृत्यों के लिए सभी वित्तीय और लोजिस्टिक सहायता प्रदान करेगी।

(12) डीईआईएए और डीईएसी समय-समय पर यथासंशोधित इस अधिसूचना में विनिर्दिष्ट प्रक्रिया का अनुसरण करेंगे और शक्तियों का प्रयोग करेंगे।

(13) डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ग) पैरा 4 में उप पैरा (iii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(iv) 'ख2' प्रवर्ग की पांच हेक्टेयर से कम या उसके बराबर लघु खनिज के खनन से संबंधित परियोजनाओं के लिए डीईआईए से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी। डीईआईए अपने विनिश्चय को इस अधिसूचना के लिए यथागठित डीईएसी की सिफारिशों पर आधारित करेगी।";

(घ) पैरा 5 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

**"5. स्क्रीनिंग, स्कोपिंग और निर्धारण समितियां :-**

केन्द्रीय सरकार में वहीं विशेषज्ञ निर्धारण समितियां (ईएसी) राज्य या संघ राज्य स्तर पर एसईएसी और जिला स्तर पर डीईएसी प्रवर्ग 'क', 'ख1', 'ख2', प्रवर्ग की परियोजनाओं या कार्यकलापों की स्क्रीनिंग, स्कोपिंग और निर्धारण तथा क्रमशः पांच हेक्टेयर से कम या उसके बराबर लघु खनिजों के खनन पट्टे की 'ख2' प्रवर्ग की परियोजनाओं की स्क्रीनिंग, स्कोपिंग और निर्धारण करेगी। ईएसी, एसईएसी और डीईएसी प्रत्येक मास कम से कम एक बार बैठक करेंगी।

(क) ईएसी की संरचना परिशिष्ट 6 में दिए अनुसार होगी। राज्य या संघ राज्य स्तर पर एसईएसी का गठन केन्द्रीय सरकार द्वारा संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से उसी प्रकार किया जाएगा। जिला स्तर पर डीईएसी का गठन केन्द्रीय सरकार द्वारा पैरा 3क में दी गई संरचना के अनुसार किया जाएगा।

(ख) केन्द्रीय सरकार संबंधित राज्य सरकारों या संघ राज्यक्षेत्र प्रशासनों की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक से अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।

(ग) ईएसी और एसईएसी का प्रत्येक तीन वर्ष के पश्चात् पुनर्गठन किया जाएगा।

(घ) संबंधित ईएसी, एसईएसी और डीईएसी के प्राधिकृत सदस्य उस परियोजना या कार्यकलाप से संबंधित स्थल का जिसके लिए स्क्रीनिंग या स्कोपिंग या निर्धारण के प्रयोजनों के लिए पर्यावरणीय निकासी की ईप्सा की गई है। परियोजना प्रस्तावक जो निरीक्षण के लिए आवश्यक सुविधाएं उपलब्ध कराएगा, को कम से कम सात दिन की पूर्व सूचना देकर निरीक्षण कर सकेंगे।

(ङ) ईएसी, एसईएसी और डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेंगे। अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ड) पैरा 6 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

**"(6) पूर्व पर्यावरणीय अनापत्ति (ईसी) के लिए आवेदन :-**

कोई संनिर्माण कार्यकलाप करने या भूमि को तैयार करने या परियोजना प्रस्तावक द्वारा स्थल पर खनन करने से पूर्व सभी मामलों में पूर्व पर्यावरणीय अनापत्ति की ईप्सा करने वाला आवेदन परियोजना प्रस्तावक द्वारा परियोजना के लिए प्रस्तावित स्थल (स्थलों) की पहचान या कार्यकलापों जिनसे आवेदन संबंधित है की पहचान करने के पश्चात् इसके साथ उपाबद्ध प्ररूप 1 और अनुपूरक प्ररूप 1क, यदि लागू हों, जैसा परिशिष्ट 2 में दिया गया है, में किया जाएगा और प्रवर्ग 'ख2' परियोजनाओं के अधीन पांच हेक्टेयर तक लघु खनिजों के खनन के लिए प्ररूप1ड में किया जाएगा। परियोजना प्रस्तावक आवेदन के साथ पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति प्ररूप 1, प्ररूप 1क और प्ररूप1ड के साथ प्रस्तुत करेगा; और संनिर्माण परियोजनाओं या कार्यकलापों की दशाओं (अनुसूची की मद 8) अवधारणा योजना की एक प्रति पूर्व साध्यता रिपोर्ट के स्थान पर प्रस्तुत की जाएगी।";

(च) पैरा 7 में,-

(i) उप पैरा (i) में शीर्ष "। प्रक्रम (1)-स्क्रीनिंग : ", विद्यमान उप पैरा को उप पैरा "(क)" के रूप में पुनः अक्षरांकित किया जाएगा और इस प्रकार अक्षरांकित उप पैरा के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(ख) परिशिष्ट 9 में यथाविनिर्दिष्ट मामलों को पूर्व पर्यावरणीय अनापत्ति से छूट प्रदान की जाएगी।";

(ii) उप पैरा 7(ii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"7 (iii) बालू खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करना :

(क) खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की विहित प्रक्रिया परिशिष्ट 10 में दी गई है।

(ख) लघु खनिजों के खनन जिसके अंतर्गत समूह अवस्थिति भी है, के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है।";

(ख) पैरा 8 में,-

(i) "ईएसी या एसईएसी" अक्षरों और शब्द के स्थान पर "ईएसी या एसईएसी या डीईएसी" शब्द और अक्षर रखे जाएंगे ;

(ii) "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ज) पैरा 9 में, उप पैरा (i) में, -

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(झ) पैरा 10 में, उप पैरा (iii) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(iv) बालू खनन या नदी तट खनन और मानीटरी की विहित प्रक्रिया परिशिष्ट 12 में दी गई है।";

(ञ) पैरा 11 में,-

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ट) अनुसूची में,-

(i) मद 1(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएगी, अर्थात् :-

(1)	(2)	(3)	(4)	(5)
"1(क)	(i) खनिजों का खनन	गैर कोयला खनन पट्टे के संबंध में $\geq 50$ खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में $> 150$ खनन पट्टा क्षेत्र खनन क्षेत्र तक विचार किए बिना अज़वेस्टो	गैर कोयला खनन पट्टे के संबंध में $< 50$ खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में $\leq 150$ खनन पट्टा क्षेत्र	सिवाय निम्नलिखित के साधारण शर्तें लागू होंगी:  (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना या कार्यकलाप ; (ii) अंतरराज्यीय सीमा के लेखें नदी

	<p>(ii) पिच्छल पाइप लाईनें (कोयला लिगनाइट और अन्य अयस्क ) जो राष्ट्रीय उद्यानों या अभ्यारण्यों या कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती है।</p>	<p>का खनन सभी परियोजनाएं।</p>	<p>तट खनन परियोजनाएं।</p> <p><b>टिप्पण :</b></p> <p>(1) खनिज के पूर्वेक्षण को छूट दी गई है।”;</p> <p>(2) लघु खनिजों जिसके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है।”;</p> <p>(3) ऐसे खनन पट्टे जिन्होंने पर्यावरण निकासी, पर्यावरण संघात निर्धारण अधिसूचना, 1994 और पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन अभिप्राप्त की है, के लिए नई पर्यावरणीय अनापत्ति नवीकरण के दौरान प्राप्त करने की अपेक्षा नहीं होगी परंतु यह कि परियोजना के पास विधिमान्य और विद्यमान पर्यावरणीय अनापत्ति हो।</p>
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(ठ) परिशिष्ट 6 के पश्चात् निम्नलिखित परिशिष्ट अंतःस्थापित किए जाएंगे, अर्थात् :-

**"परिशिष्ट 7"**

**(पैरा 3क देखें)**

**डीईआईए और डीईएसी में विशेषज्ञों की अर्हताएं और निबंधन**

1. **अर्हता** : व्यक्ति के पास कम से कम (i) संबंधित विषय में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण होना चाहिए जिसकी परिणति एम.ए. या एम.एस.सी. डिग्री के रूप में हों या (ii) इंजीनियरी/प्रौद्योगिकी/अभिन्यास विषय की दशा में उस क्षेत्र में विहित व्यवहारिक प्रशिक्षण के साथ चार वर्ष का औपचारिक प्रशिक्षण पाठ्यक्रम जिसकी परिणति बी.टेक./बी.ई./बी.आर्क. डिग्री के रूप में या (iii) अन्य व्यवसायिक डिग्री (अर्थात् एम.बी.ए. आदि) जिसमें कुल पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण और विहित व्यवहारिक प्रशिक्षण अंतर्वलित हों या (iv) विहित शिक्षता/आर्टिकल शिप और संबंधित व्यवसायिक संगमों द्वारा संचालित परीक्षा उत्तीर्ण (अर्थात् चार्टर्ड एकाउंटेंसी) या (v) विश्वविद्यालय डिग्री के पश्चात् विश्वविद्यालय या सेवा अकादमी (अर्थात् एम.बी.ए./एम.पी.ए.) आदि के पश्चात् दो वर्ष का औपचारिक प्रशिक्षण। व्यक्ति व्यवसायियों का चयन करते समय उनके द्वारा अपने संबंधित क्षेत्रों में अर्जित अनुभव का ध्यान रखा जाएगा।
2. **विशेषज्ञ** : पूर्वोक्त पात्रता मानदंड को पूरा करने वाला व्यवसायी जिसके पास संबंधित क्षेत्र में कम से कम दस वर्ष का अनुभव हो या कम से कम पांच वर्ष के सुसंगत अनुभव के साथ संबंधित क्षेत्र में उन्नत डिग्री (अर्थात् पी.एच.डी.)।
3. **आयु** : सत्तर वर्ष से कम। तथापि किसी दिए गए क्षेत्र में विशेषज्ञों की अनुपलब्धता या कमी की दशा में अधिकतम आयु को पचहत्तर वर्ष तक अनुज्ञात किया जा सकेगा।
4. **क्षेत्र** : खनन, भूविज्ञान, जल विज्ञान, सुदूर संवेदन पर्यावरण क्वालिटी, पर्यावरण संघात निर्धारण प्रक्रिया, जोखिम निर्धारण, जीव विज्ञान, समुद्र विज्ञान, वाणिकी और वन्य जीवन, पर्यावरण अर्थशास्त्र, जैव विभिन्नता और नदी पारिस्थितिकी।
5. **पदावधि** : विशेषज्ञ सदस्यों की अधिकतम पदावधि दो पदावधियों में तीन वर्ष होगी।
6. विशेषज्ञ सदस्य को उसकी पदावधि की समाप्ति से पूर्व बिना कारण और उचित जांच के नहीं हटाया जाएगा।

**परिशिष्ट 8**  
**(पैरा 6 देखें)**  
**प्ररूप 1ड**

पांच हेक्टेयर से कम और उसके बराबर प्रवर्ग 'ख2' के अधीन लघु खनिजों के खनन के लिए आवेदन

(I) मूल सूचना

- (i) खनन पट्टा स्थल का नाम :
- (ii) अवस्थिति/स्थल (जीपीएस समन्वयक):
- (iii) खनन पट्टे का आकार (हेक्टेयर):
- (iv) खनन पट्टे की क्षमता (टीपीए):
- (v) खनन पट्टे की कालावधि :
- (vi) परियोजना की अनुमानित लागत:
- (vii) संपर्क सूचना:

**पर्यावरण संवेदनशीलता**

क्रम सं.	क्षेत्र	किलोमीटर में दूरी / ब्यौरे
1.	निकटतम रेल या संबंधित नदी, उप नदी, नाले आदि के ऊपर पुल से परियोजना की दूरी	

2.	अवसंरचना प्रसुविधा से दूरी रेलवे लाईन राष्ट्रीय राजमार्ग राज्य राजमार्ग प्रमुख जिला सड़क कोई अन्य सड़क वैद्युत पारेषण लाईन खंभा या टावर नहर या चैक बांध या जलाशय या झील या तालाब पेयजल पंप हाउस के लिए अन्तर्ग्रहण सिंचाई नहर पंपों के लिए अन्तर्ग्रहण	
3.	अंतरराष्ट्रीय अभिसमयों, राष्ट्रीय या स्थानीय विधान के अधीन अपनी पारिस्थितिकी, भूदृश्य, सांस्कृतिक या अन्य संबंधित मूल्य के लिए संरक्षित क्षेत्र	
4.	ऐसे क्षेत्र जो पारिस्थितिकी कारणों से महत्वपूर्ण या संवेदनशील हैं—आर्द्रभूमि, जलमार्ग या अन्य जल निकाय, तटीय क्षेत्र, जीव मंडल, पर्वत, वन	
5.	प्राणी या वनस्पति प्रजातियों के उनके प्रजनन, घोंसलों, चराई, आराम के लिए सर्दियों में, प्रवास के लिए इस्तेमाल किए जाने वाले संरक्षित, महत्वपूर्ण या संवेदनशील क्षेत्र	
6.	अंतर्देशीय, तटीय, समुद्री या भूगर्भीय जल	
7.	राज्य, राष्ट्रीय सीमाएं	
8.	पब्लिक द्वारा मनोरंजन या अन्य पर्यटन, धार्मिक स्थलों तक पहुंच के लिए उपयोग किए जाने वाले मार्ग या सुविधाएं	
9.	रक्षा संस्थापन	
10.	गहन जनसंख्या या निर्मित क्षेत्र, निकटतम मानव पर्यावास से दूरी	
11.	मानव निर्मित संवेदनशील भू-उपयोग के अधिभोग में क्षेत्र (अस्पताल, स्कूल, पूजास्थल, सामुदायिक सुविधाएं)	
12.	ऐसे क्षेत्र जिनमें महत्वपूर्ण उच्च क्वालिटी या दुर्लभ स्रोत विद्यमान है (भूजल स्रोत, भू-स्रोत, वानिकी, कृषि, मछली उद्योग, पर्यटन, खनिज)	
13.	ऐसे क्षेत्र जिनमें पहले से ही प्रदूषण या पर्यावरण नुकसान हुआ है (ऐसे क्षेत्र जहां विद्यमान विधि पर्यावरणीय मानकों से परे कार्य किया गया है)	
14.	ऐसे क्षेत्र जो प्राकृतिक संकटों के प्रति अति संवेदनशील हैं जिससे परियोजना द्वारा पर्यावरणीय समस्याएं उपस्थित हो सकती हैं (भूकंप, अवतलन, भूस्खलन, अवक्षयन, बाढ़ या अत्यधिक या प्रतिकूल जलवायु परिवर्तन)	
15.	क्या प्रस्तावित खनन स्थल के लिए भूजल रिचार्ज के लिए विदर/ दरार के पास अवस्थित है	
16.	क्या प्रस्ताव में निम्नलिखित विनियमों या अधिनियमों के अधीन अनुमोदन या निकासी अंतर्वलित है, अर्थात्:— (क) वन (परिरक्षण) अधिनियम, 1980;	

	(ख) वन्यजीव (संरक्षण) अधिनियम, 1972; (ग) तटीय विनियमन जोन अधिसूचना, 2011. यदि हां, तो उनके ब्यौरे और परिस्थिति दी जानी है।	
17.	अंतर्वलित वन भूमि ( हेक्टेयर)	
18.	क्या परियोजना और/या भूमि जिसमें परियोजना स्थापित किए जाने के लिए प्रस्तावित है, के विरुद्ध कोई मुकद्दमेबाजी लंबित है ? (क) न्यायालय का नाम (ख) वाद संख्या (ग) न्यायालय के आदेश या निदेश, यदि कोई हों और उनकी प्रस्तावित परियोजना के लिए संगतता।	

(नाम और पते के साथ परियोजना  
प्रस्तावक के हस्ताक्षर)

### परिशिष्ट 9

#### [पैरा 7 (i)(ख) देखें]

#### कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट

निम्नलिखित मामलों को पूर्व पर्यावरणीय अनापत्ति की अपेक्षा नहीं होगी, अर्थात् :—

1. साधारण मिट्टी या बालू की कुम्हारों द्वारा मिट्टी के घड़े, लैंप, खिलौने आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मिट्टी की टाइलें बनाने वालों द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिट्टी या बालू की निकासी।
3. किसानों द्वारा बाढ़ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।
4. ग्राम पंचायत में अवस्थित स्रोतों से बालू और साधारण मिट्टी को वैयक्तिक उपयोग या ग्राम में सामुदायिक कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गांरटी स्कीमों, अन्य सरकारी प्रायोजित स्कीमों तथा सामुदायिक प्रयासों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण।
6. बांधों, मेड़ों, बैराजों, नदी और नहरों की उनके अनुरक्षण तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
7. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं.जीयू/90(16)/एमसीआर-2189 (68)/5-सीएचएच द्वारा बंजारा और ओड़ द्वारा बालू के पारंपरिक उपजीविका कार्य।
8. सिंचाई या पेयजल के लिए कुंओं की खुदाई।
9. ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
10. जिला कलक्टर या जिला मजिस्ट्रेट के आदेश पर किसी नहर, नाला, ड्रेन, जल निकास आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
11. ऐसे कार्यकलाप जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकारी की सहमति से गैर खननकारी कार्यकलाप घोषित किया है।

**परिशिष्ट - 10****[पैरा 7 (iii) (क) देखें]****जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए प्रक्रिया**

जिला सर्वेक्षण रिपोर्ट तैयार करने का मुख्य उद्देश्य निम्नलिखित का सुनिश्चय करना है :

भूमिवृद्धि या जमाव के क्षेत्रों की पहचान जहां खनन को अनुज्ञात किया जा सकता है ; और अपक्षरण के क्षेत्रों की पहचान तथा उसकी अवसंरचना, ढांचों और संस्थापनों से निकटता जहां खनन को प्रतिषिद्ध किया जाना चाहिए तथा फिर से भराव की वार्षिक दर की संगणना तथा क्षेत्र में खनन के पश्चात् भराव के लिए अनुज्ञात समय ।

रिपोर्ट का निम्नलिखित ढांचा होगा :

1. प्राक्कथन
2. जिले में खनन कार्यकलापों पर विहंगम दृष्टि
3. अवस्थिति, क्षेत्र और विधिमान्यता का कालावधि के साथ जिले में खनन पट्टों की सूची
4. पिछले तीन वर्षों के दौरान प्राप्त स्वामिस्व या राजस्व के ब्यौरे
5. पिछले तीन वर्षों के दौरान बालू या बजरी के उत्पादन के ब्यौरे
6. जिले की नदियों में तलछटों के जमाव की प्रक्रिया
7. जिले का सामान्य प्रोफाइल
8. जिले में भूमि के उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि
9. जिले की भू-भौगोलिकी
10. वर्षा : मास-वार
11. जियोलोजी और खनिज संपदा

उपरोक्त के अतिरिक्त, रिपोर्ट में निम्नलिखित अंतर्विष्ट होगा :

(क) नदी या धाराओं का जिलावार ब्यौरा और बालू के अन्य स्रोत ।

(ख) जिलावार बालू या पत्थरों की उपलब्धता या समग्र संसाधन ।

(ग) जिलावार बालू के विद्यमान खनन पट्टों के ब्यौरे तथा समग्र ।

डीईआईएए द्वारा जिले में जियोलोजी विभाग या सिंचाई विभाग या वन विभाग या लोक निर्माण विभाग या भूजल बोर्ड या सुदूर संवेदन विभाग या खनन विभाग आदि की सहायता से एक सर्वेक्षण किया जाएगा ।

**मुख्य नदियों के विवरण सहित निकासी प्रणाली**

क्रम सं.	नदी का नाम	निकासी क्षेत्र (वर्ग कि.मी.)	जिले में निकासी किया गया % क्षेत्र

**महत्वपूर्ण नदियों और धाराओं की मुख्य विशेषताएं :**

क्रम सं.	नदी या धारा का नाम	जिले में कुल दूरी (कि.मी. में )	उद्गम का स्थान	उद्गम पर ऊंचाई

खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)

**खनिज संभावना**

बोल्डर (एमटी)	वजरी (एमटी)	बालू (एमटी)	कुल खनन योग्य खनिज संभावना (एमटी)

## वार्षिक जमाव


क्रम सं.	नदी या धारा	खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)
जिले के लिए योग						

उप प्रभागीय मजिस्ट्रेट सिंचाई विभाग से अधिकारियों, राज्य प्रदूषण नियंत्रण बोर्ड या समिति, वन विभाग जियोलोजी या खनन अधिकारी से मिलकर बनने वाली उप प्रभागीय समिति ऐसे प्रत्येक स्थल का भ्रमण करेगी जिसके लिए पर्यावरणीय अनापत्ति के लिए आवेदन किया गया है और खनन के लिए या खनन का प्रतिषेध करने के लिए स्थल की उपयोगिता पर सिफारिश करेगी।

**खनिज संभावना की संगणना के लिए अंगीकृत विधि :**

खनिज संभावना की संगणना क्षेत्र की जांच और नदी या धाराओं के आवाह क्षेत्र की जियोलोजी के आधार पर की जाती है। स्थल की स्थिति और अवस्थिति के अनुसार खनन योग्य खनिजों की गहराई को परिभाषित किया जाता है। किसी नदी या धारा में खनिजों को हटाने के क्षेत्र का विनिश्चय जियो-मोर्फोलोजी और अन्य कारकों पर निर्भर करता है। यह किसी विशिष्ट नदी या धारा में क्षेत्र का पचास प्रतिशत से साठ प्रतिशत तक हो सकता है। उदाहरण के लिए कुछ पहाड़ी राज्यों में खनिज संघटक जैसे बोल्डर, नदी से वजरी, बालू को एक मीटर की गहराई तक स्रोत खनिज माना जा सकता है। अन्य संघटक जैसे क्ले और गाद को किसी विशिष्ट नदी या धारा की खनिज संभावना की संगणना करते समय अपशिष्ट के रूप में अपवर्जित किया जाता है।

जिले में प्रत्येक लघु खनिज के लिए जिला सर्वेक्षण रिपोर्ट पृथक् रूप से तैयार की जाएगी और इसके प्रारूप को कोलेक्टोरेट में इसकी प्रति को रखते हुए पब्लिक डोमेन में रखा जाएगा तथा इसे जिले की वेबसाइट पर इक्कीस दिन के लिए पोस्ट किया जाएगा। प्राप्त की गई टिप्पणियों पर विचार किया जाएगा और उपयुक्त पाए जाने पर उन्हें डीईआईएए द्वारा द्रु: मास के भीतर अंतिम रूप दी जाने वाली अंतिम रिपोर्ट में शामिल किया जाएगा।

जिला सर्वेक्षण रिपोर्ट पर्यावरणीय अनापत्ति रिपोर्टों को तैयार करने और परियोजनाओं के मूल्यांकन के लिए आवेदन का आधार होगी। रिपोर्ट को प्रत्येक पांच वर्ष में अद्यतन किया जाएगा।

### परिशिष्ट - 11

#### [पैरा 7 (iii) (ख) देखें]

#### समूह सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया

समूह अवस्थिति सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति के लिए निम्नलिखित नीति का अनुसरण किया जाएगा :-

- (1). राज्यों (वर्णीय बालू खनन मार्गदर्शक सिद्धांत) द्वारा उपलब्ध कराया गया डाटा उपदर्शित करता है कि लघु खनिजों के लिए अधिकांश खनन पट्टे पांच हेक्टेयर से कम पट्टा क्षेत्र के लिए है। यह भी रिपोर्ट किया गया है कि पहाड़ी राज्यों में पांच हेक्टेयर से अधिक नदी के भाग को प्राप्त करना बहुत असामान्य है। इसलिए लघु खनिजों के लिए पट्टे का आकार जिसके अंतर्गत नदी बालू खनन है, का अवधारण राज्यों द्वारा उनकी परिस्थितियों के आधार पर किया जाएगा।
- (2). लघु खनिजों का अधिकांशतः खनन समूहों में है। पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को समस्त समूह के लिए तैयार करने की आवश्यकता है ताकि सभी संभावित बाह्यताओं को लिया जा सके। इन रिपोर्टों में समूह की वहन क्षमता, परिवहन और संबंधित मुद्दे पुनः भराव और रिचार्ज मुद्दों, समूह क्षेत्र का भूजलीय अध्ययन शामिल होगा। पर्यावरणीय संघात निर्धारण या पर्यावरणीय प्रबंधन योजना को राज्य या राज्य द्वारा नामनिर्दिष्ट अभिकरण या परियोजना प्रस्तावकों द्वारा समूह में या समूह के समर्थकों द्वारा तैयार किया जाएगा।
- (3). संपूर्ण समूह के लिए एक लोक परामर्श होगा जिसके पश्चात् समूह के लिए अंतिम अंतिम पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना रिपोर्ट तैयार की जाएगी।
- (4). पर्यावरण अनापत्ति के लिए आवेदन किया जाएगा और उसे व्यष्टिक परियोजना प्रस्तावक को जारी किया जाएगा। समूह में व्यष्टिक पट्टा धारक उसी पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना का पर्यावरणीय अनापत्ति के लिए आवेदन करने में उपयोग कर सकते हैं। समूह पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को आवश्यकता के अनुसार महत्वपूर्ण परिवर्तनों को ध्यान में रखते हुए अद्यतन किया जाएगा।
- (5). पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को उस समूह में प्रत्येक पर्यावरण अनापत्ति में उपदर्शित किया जाएगा और डीईएसी, एसईएसी और ईएसी यह सुनिश्चित करेंगे कि पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना से न्यूनीकरण उपाय अध्ययन को व्यष्टिक परियोजना प्रस्तावकों की उस समूह में पर्यावरणीय अनापत्ति में उपदर्शित किया जाए।
- (6). किसी समूह का तब निर्माण किया जाएगा जब किसी पट्टे की सीमाओं के बीच दूरी किसी अन्य पट्टे की सीमा से किसी एक समान खनिज क्षेत्र में 500 मीटर से कम हो।
- (7). प्ररूप 1ड, पूर्व साध्यता रिपोर्ट और लघु खनिजों के खनन के लिए प्रवर्ग 'ख2' परियोजना प्रवर्ग के लिए खनन योजना को रजिस्ट्रीकृत अर्हित व्यक्ति या भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा। प्रवर्ग 'क' और प्रवर्ग 'ख1' परियोजनाओं के लिए पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा।
- (8). एसईआईएए के पास डीईआईएए पर पर्यवेक्षणीय आधिकारिता होगी और डीईआईएए के विनिश्चयों की एसईआईएए द्वारा किसी विद्यमान विधि के उपबंधों पर प्रतिकूल प्रभाव डाले बिना समीक्षा की जाएगी।

**लघु खनिजों जिसके अंतर्गत समूह स्थिति है की पर्यावरणीय निकासी के लिए अपेक्षाओं का स्कीमटाइज्ड प्रस्तुतीकरण**

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए / ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	जो ईआईए / ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ अनुदत्त करने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
<b>व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव</b>								
0 – 5ha	'ख2'	प्ररूप – 1एम, पीएफआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए	डीआईएए एसआईएए एसपीसीबी सीपीसीबी एमओईएफसीसी एमओईएफएफ द्वारा नामनिर्देशित अभिकरण
> 5 ha और < 25 ha	'ख2'	प्ररूप –, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी / एसआईएए	
≥ 25ha और < 50ha	'ख1'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/ सीआईएए	
≥ 50 ha	'क'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी	
<b>समूह स्थिति में बालू, खनन और अन्य लघु खनिज खनन के लिए ईसी प्रस्ताव</b>								
5 ha तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्ररूप –, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीआईएए/	एमओईएफसीसी द्वारा नामनिर्दिष्ट डीआईएए एसआईएए एसपीसीबी सीपीसीबी अभिकरण
> 5 ha तक खनन पट्टे का	'ख2'	प्ररूप –, पीएफआर और	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना	परियोजना प्रस्तावक	डीईएसी/ डीआईएए/	

समूह क्षेत्र और < 25 ha बिना किसी व्यक्ति पट्टे के > 5 ha		अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी			प्रस्तावकों का समूह, परियोजना प्रस्तावक		
व्यक्ति पट्टा आकार < 50ha हेक्टेयर के साथ ≥ 25 से खनन पट्टे का समूह	'ख1'	हां	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/एसईआईए
≥ 50ha से किसी व्यक्ति पट्टे के आकार का कोई समूह	'क'	हां	हां	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/एमओईएफसीसी

## परिशिष्ट - XII

[पैरा 10 (iv) देखें]

## बालू खनन या नदी तट खनन की मानीटरी की प्रक्रिया

1. परिवहन अनुज्ञा पत्र के सुरक्षा अभिलक्षण नीचे दिए अनुसार है :

- (क) भारतीय बैंक संगम द्वारा अनुमोदित चुंबकीय स्याही अक्षर पहचान (एमआईसीआर) कोड पेपर पर मुद्रित
- (ख) विशिष्ट बारकोड
- (ग) विशिष्ट त्वरित प्रतिक्रिया (क्यूआर) कोड
- (घ) फ्यूजिटिव इंक पृष्ठभूमि
- (ङ) अदृश्य इंक चिन्ह
- (च) वायर्ड पेंटओग्राफ
- (छ) वॉटरमार्क

## 2. खनन पट्टा स्थल पर अपेक्षा :

- (क) छोटे आकार का प्लाट (5 हेक्टेयर तक): एंडरायड आधारित स्मार्ट फोन
- (ख) बड़े आकार के प्लाट (5 हेक्टेयर से अधिक): सीसीटीवी कैमरा, पर्सनल कंप्यूटर (पीसी), इंटरनेट कनेक्शन, पावर बैकअप
- (ग) खनन पट्टा स्थल का पहुंच नियंत्रण
- (घ) इस्तेमाल किए गए वाहन के ट्रेलर के आयतन के आधार पर खनन किए गए खनिज के भार को तोलने के लिए प्रबंध या अनुमानित भार।

## 3. परिवहन अनुज्ञापत्र या रसीद की स्कैनिंग और उसे सर्वर पर अपलोड करना :

- (क) वेबसाइट: खनन स्थल पर रसीद की स्कैनिंग, बारकोड स्कैनर और कंप्यूटर के माध्यम से सॉफ्टवेयर का इस्तेमाल करके की जा सकती है ;
- (ख) एंडरायड अनुप्रयोग : खनन स्थल पर स्कैनिंग, स्मार्ट फोन का उपयोग करके एंडरायड अनुप्रयोग द्वारा की जा सकती है। इसके लिए सिमकार्ड पर इंटरनेट की उपलब्धता की अपेक्षा होगी ;
- (ग) एसएमएस : सर्वर पर परिवहन अनुज्ञापत्रों या रसीद को मोबाइल फोन के माध्यम से एसएमएस भेजकर अपलोड किया जाएगा। एक बार परिवहन अनुज्ञापत्र या रसीद को अपलोड करने पर अपनी विधिमान्यता की अवधि के साथ एक विशिष्ट बीजक कोड सृजित हो जाता है।

## 4. प्रणाली का प्रस्तावित कार्यकरण :

राज्य खनन विभाग को परिवहन अनुज्ञापत्र या रसीद को ऊपर पैरा 1 में उपदर्शित सुरक्षा अभिलक्षणों के साथ मुद्रित करना चाहिए और उन्हें जिला कलक्टर के माध्यम से पट्टा धारक को जारी किया जाएगा। एक बार इन परिवहन अनुज्ञापत्रों या रसीदों को जारी करने के पश्चात् उन्हें खनन पट्टा क्षेत्र के विरुद्ध सर्वर पर अपलोड किया जाएगा। प्रत्येक रसीद अधिमानतः पूर्व नियत मात्रा के साथ होनी चाहिए ताकि जारी की गई रसीदों के लिए कुल मात्रा का अवधारण किया जा सके।

जब परिवहन अनुज्ञापत्र या रसीद का बारकोड स्कैन हो जाता है और बीजक का सृजन कर दिया जाता है जिससे विशिष्ट बारकोड का इस्तेमाल होता है और उसकी विधिमान्यता के समय को सर्वर पर अभिलिखित कर दिया जाता है। ताकि खनन की गई सामग्री के परिवहन के सभी व्यौरों को सर्वर पर रखा जा सके और परिवहन अनुज्ञापत्र या रसीद का पुनः इस्तेमाल नहीं किया जा सके।

## 5. मार्ग पर जांच :

खनन किए गए खनिजों को ले जाने वाले यानों की जांच करने के प्रयोजन के लिए तैनात कर्मचारिवृंद को परिवहन अनुज्ञापत्र या रसीद की वेबसाइट, एंडरायड अनुप्रयोग और एसएमएस का उपयोग करके उन्हें स्कैन करने की स्थिति में होना चाहिए।

## 6. यानों का खराब हो जाना :

यान के खराब होने की दशा में परिवहन अनुज्ञापत्र या रसीद की विधिमान्यता का चालक द्वारा यान के खराब हो जाने की रिपोर्ट करने के लिए विशिष्ट फोरमेट में एसएमएस भेजकर विस्तार किया जाएगा। सर्वर इस सूचना को रजिस्टर करेगा और खराब होने को रजिस्टर करेगा। राज्य एक काल सेंटर की भी स्थापना कर

सकता है जो ऐसे यानों के खराब होने को रजिस्टर कर सकता है तथा वैधता की अवधि का विस्तार कर सकता है। यान के पश्चात्त्वर्ती ठीक होने की भी इसी प्रकार सर्वर या काल सेंटर में रिपोर्ट की जानी चाहिए।

7. यानों की ट्रैकिंग :

यान के स्रोत से गंतव्य तक के मार्ग को जांच बिंदुओं, आरएफआईडी टैगों और जीपीएस ट्रैकिंग के माध्यम से ट्रैक किया जा सकता है।

8. चौकसी या रिपोर्ट सृजन और कार्रवाई समीक्षा :

प्रणाली दैनिक उठाई रिपोर्ट, यान लोग या इतिहास, आबंटन के विरुद्ध उठाई और कुल उठाई जैसे विभिन्न पैरामीटरों पर प्राधिकारियों को आवधिक रिपोर्ट विकसित करने में समर्थ करेगी। प्रणाली का उपयोग आटोमेल या एसएमएस सृजित करने के लिए किया जा सकता है। इससे जिला कलक्टर या जिला मजिस्ट्रेट सभी सुसंगत ब्यौरे प्राप्त करने में समर्थ होंगे और इससे प्राधिकारी किसी अनियमितता में लिप्त पाए गए किसी स्थल से स्कैनिंग सुविधा को रोकने में समर्थ होंगे। जब भी कोई प्राधिकारी अवैध बालू का परिवहन करने वाले किसी यान को अंतररुद्ध करता है तो वह सर्वर पर रजिस्ट्रीकृत हो जाएगा और अधिकारी के लिए की गई कार्रवाई पर रिपोर्ट करना आज्ञापक होगा। प्रत्येक अंतररुद्ध किए गए यान को ट्रैक किया जाएगा।

खनन किए गए खनिज, पर्यावरणीय अनापत्त शर्तों और पर्यावरण प्रबंधन योजना के प्रवर्तन की मानीटरी का डीईआईएए, एसईआईएए और राज्य प्रदूषण नियंत्रण बोर्ड या समिति द्वारा सुनिश्चित किया जाएगा। ऊपर परकल्पित मानीटरी इंतजामों को तीन मास से पूर्व लागू किया जाएगा। पर्यावरणीय अनापत्ति शर्तों के प्रवर्तन की मानीटरी केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय तथा इस प्रयोजन के लिए मंत्रालय द्वारा नामनिर्दिष्ट अभिकरण द्वारा किया जाएगा।”।

[सं. जेड-11013/98/2014-आईए-II (एम)]

मनोज कुमार सिंह, संयुक्त सचिव

**टिप्पण :** मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. सं. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनका पश्चात्त्वर्ती संशोधन निम्नलिखित संख्याओं द्वारा किया गया :-

1. का.आ. 1737(अ) तारीख 11 अक्टूबर 2007;
2. का.आ. 3067(अ) तारीख 1 दिसंबर 2009;
3. का.आ. 695(अ) तारीख 4 अप्रैल 2011;
4. का.आ. 2896(अ) तारीख 13 दिसम्बर 2012;
5. का.आ. 674(अ) तारीख 13 मार्च 2013;
6. का.आ. 2204(अ) तारीख 19 जुलाई 2013;
7. का.आ. 2555(अ) तारीख 21 अगस्त 2013;
8. का.आ. 2559(अ) तारीख 22 अगस्त 2013;
9. का.आ. 2731(अ) तारीख 9 सितंबर 2013;

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**NOTIFICATION**

New Delhi, the 15th January, 2016

**S.O. 141(E).**—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14<sup>th</sup> September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22<sup>nd</sup> September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22<sup>nd</sup> September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27<sup>th</sup> February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13<sup>th</sup> January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

**In the said notification,-**

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-

“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

**“3 A. District Level Environment Impact Assessment Authority:-**

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
- (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
- (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
- (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
- (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
- (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
- (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
- (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
- (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
- (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
- (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;

(c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;

(d) for paragraph 5, the following paragraph shall be substituted, namely:-

**“5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

**“6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

**“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:**

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease  >150 ha of mining lease area in respect of coal mine lease  Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease  ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except:  (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area);  (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p><b>Note:</b></p> <p>(1) Mineral prospecting is exempted.”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(I) after Appendix VI, the following appendices shall be inserted, namely:-

**“APPENDIX VII**

**(See paragraph 3 A)**

**Qualifications and terms for the Experts in DEIAA and DEAC**

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

**APPENDIX VIII**  
**(See paragraph 6)**  
**FORM 1 M**

**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE**

**(II) Basic Information**

- (viii) Name of the Mining Lease site:  
(ix) Location / site (GPS Co-ordinates):  
(x) Size of the Mining Lease (Hectare):  
(xi) Capacity of Mining Lease (TPA):  
(xii) Period of Mining Lease:  
(xiii) Expected cost of the Project:  
(xiv) Contact Information:

**Environmental Sensitivity**

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent  
Along with name and address)

#### APPENDIX – IX

[See paragraph 7(i) (B)]

#### EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14<sup>th</sup> February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

#### APPENDIX - X

[See paragraph 7 (iii) (a)]

#### PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District  
 10. Rainfall: month-wise  
 11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.  
 (b) District wise availability of sand or gravel or aggregate resources.  
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

**Drainage system with description of main rivers**

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

**Salient Features of Important Rivers and Streams:**

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

**Mineral Potential**

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

**Annual Deposition**


S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

**Methodology adopted for calculation of Mineral Potential:**

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

#### APPENDIX - XI

[See paragraph 7 (iii) (b)]

#### PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

#### Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 – 5ha	'B2'	Form –1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	'B2'	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	'B1'	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	'A'	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	'B1'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	'A'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

## APPENDIX - XII

[See paragraph 10 (iv)]

## PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

6. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E ) dated the 19th July 2013;
7. S.O. 2555 (E ) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E ) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.



## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

**Shri Sujit Kumar Bajpayee**

Joint Secretary, Impact Assessment Division- IA Policy,

Ministry of Environment, Forest and Climate Change,

Indira Paryavaran Bhawan,

Jorbagh, Road New Delhi- 110003.

Ref. No. 16 /parya/sam./2024

Date 24 June, 2024

**Subject: Regarding Monitoring of Environmental Clearances Conditions.**

Dear Sir,

As you are aware that in MoEFCC office order no. J-11013/10/2009-IAI dated 30.09.2009 it is stated that:-

*The monitoring Cell in IA Division is the nodal point for monitoring and compliance of the stipulated conditions imposed on the industrial units/infrastructural project including CRZ, while granting Environmental Clearance (EC). A copy of the EC is endorsed to the concerned Regional Office of the MoEF for monitoring the compliance of the stipulated conditions, besides to the concerned State Pollution Control Board (SPCB) and Central Pollution Control Board (CPCB).*

Further, according to Appendix XI of MoEFCC notification S.O. 141(E) dated 15.01.2016 DEIAA, SEIAA, SPCB, CPCB, MoEFCC, agency nominated by MoEFCC are the authority to monitor EC compliance but MoEFCC has not formulated any procedure or mechanism to verify the EC conditions by SEIAA. It is also to bring to your kind notice that SEIAA, UP consist of only 3 members and does not have office at ground level or adequate infrastructure or finances to monitor EC conditions in every Districts of State.

Therefore, you are humbly requested to provide guidance regarding mechanism & Sop for monitoring compliance of EC condition by SEIAA.

Yours sincerely,



(Sanjeev Kumar Singh)  
Member Secretary, SEIAA

**Show-cause Notice**

To,

Shri Ratan Kumar Nishad  
S/o Late Lallu Lal  
R/o: 6/41 New Jhushi Bajar, Thana- Jhushi,  
Tehsil- Phulpur, Prayagraj, U.P.-211019

Ref. No.....82...../Parya/SEIAA/8356/2018Date: 27 November, 2024

विषय: Environmental Clearance for Proposed of Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., Area: 5.00 Ha को कारण-बताओ नोटिस।

महोदय,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण द्वारा आहूत 855वी बैठक दिनांक 21.11.2024 मे निम्नानुसार निर्णय लिया गया-

SEIAA gone through the Hon'ble NGT in Original Application No. 974/2024 Jitendra Nishad Applicant Versus State of Uttar Pradesh constituted a Joint Committee comprising of District Magistrate, Prayagraj, Uttar Pradesh Pollution Control Board, Central Pollution Control Board and Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow. to obtain a factual report .Joint Committee's report submitted through CPCB, vide letter dated 02.11.2024 which mentions the following:-

**2.3. Inspection of sand mining activity at Village Adampur (Madaripur to Sadiyapur)**

13. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc were observed:
- No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
  - During the visit, no pillar was found in the lease area. It is informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
  - The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SEIAA-UP, and UPPCB.
  - The PP has not carried out adequate plantation in compliance with CTO & EC conditions.
  - The PP has not carried out the hydro-geological study as per the EC condition.
  - The PP has not accrued out replenishment study of the area.
  - The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.

h) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling. Plantation on both sides of the road. etc have been carried out as per EC condition.

i) The PP has yet not conducted the digital processing of the entire lease area so far.....

**...4. Recommendations:**

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.O.637 (E) dated 28.02.2014. It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018 11 dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.

Hence SEIAA opined to issue a show cause notice to the project proponent as to why not Environmental Clearance issued EC issued EC Identification No. - EC23B001UP160250 File No. - 8356 dated 15/12/2023 be cancelled, for reply within 15 days.

उपरोक्त निर्णय के कम में पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक 15.12.2023 में वर्णित सामान्य शर्तों का उल्लंघन किये जाने के कारण आपको कारण बताओ नोटिस निर्गत किया जाता है कि क्यों न पर्यावरण निदेशालय, उ०प्र० के EC Identification No. - EC23B001UP160250 File No. - 8356 दिनांक 15.12.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।

उपरोक्त कारण बताओ नाटिस का उत्तर पत्र प्राप्ति से 15 दिन के अन्दर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर पर्यावरण निदेशालय, उ०प्र० के पत्रांक EC Identification No. - EC23B001UP160250 File No. - 8356 दिनांक 15.12.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त करने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय,



(अजय कुमार शर्मा)

सदस्य सचिव

**Show-cause Notice**

To,

Shri Ravi Shankar Shukla  
S/o Shri Parmanand Shukla  
R/o-Saraykaji Kadan urf Miyapur Line Bazar,  
District – Jaunpur U.P-222001

Ref. No.....8.3...../Parya/SEIAA/7712-6038/2020Date: 27 November, 2024

विषय: Environmental Clearance for Proposed river bed ordinary sand mining river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla., Area 8.00 ha File no- 7712-6038 को कारण-बताओ नोटिस।

महोदय,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण द्वारा आहूत 855वी बैठक दिनांक 21.11.2024 में निम्नानुसार निर्णय लिया गया-

SEIAA gone through the Hon'ble NGT in Original Application No. 974/2024 Jitendra Nishad Applicant Versus State of Uttar Pradesh constituted a Joint Committee comprising of District Magistrate, Prayagraj, Uttar Pradesh Pollution Control Board, Central Pollution Control Board and Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow. to obtain a factual report .Joint Committee's report submitted through CPCB, vide letter dated 02.11.2024 which mentions the following:-

**2.1. Inspection of mining activity at Village Vidyapeeth, Mahewa**

11. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc. were observed:
- No PTZ camera was found installed at the mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
  - During the visit, no pillar was found in the lease area. It was informed by the representative of the project proponent that all pillars have been removed due to the monsoon and will be reinstalled when the mining operation starts. Necessary action may be taken by the Mining Department to ensure the installation of a pillar within the lease area.
  - The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-[JP.
  - The PP has not carried out adequate plantation in compliance with CTO & EC conditions
  - The PP has not carried out the hydro-geological study.
  - The PP has not conducted a replenishment study of the area.
  - The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
  - The PP has yet not set up a solar power-mediated lighting system in their site office.

- i) The PP has yet not constructed two toilets and one hand pump in the mine office.
- j) During the visit, it was observed that roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road, etc have been carried out.
- k) The PP has yet not conducted the digital processing of the entire lease area so far.....

**...4. Recommendations:**

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.O.637 (E) dated 28.02.2014. It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018 11 dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.

Hence SEIAA opined to issue a show cause notice to the project proponent as to why not Environmental Clearance issued EC Identification No. - EC23B001UP192568 File No. - 7712-6038 dated 09/10/2023 be cancelled, for reply within 15 days.

उपरोक्त निर्णय के क्रम में पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक 09.10.2023 में वर्णित सामान्य शर्तों का उल्लंघन किये जाने के कारण आपको कारण बताओ नोटिस निर्गत किया जाता है कि क्यों न पर्यावरण निदेशालय, उ०प्र० के पत्रांक EC Identification No. - EC23B001UP192568 File No. - 7712-6038 दिनांक 09.10.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।

उपरोक्त कारण बताओ नाटिस का उत्तर पत्र प्राप्ति से 15 दिन के अन्दर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर पर्यावरण निदेशालय, उ०प्र० के पत्रांक EC Identification No. - EC23B001UP192568 File No. - 7712-6038 दिनांक 09.10.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त करने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय,



(अजय कुमार शर्मा)  
सदस्य सचिव

**Show-cause Notice**

To,

Shri Surendra Kumar  
S/o Late Shivmurti Bhartiya,  
R/o- Village - Berui, Tehsil- Phoolpur,  
Distt.- Allahabad, U.P- 212402

Ref. No. **84**...../Parya/SEIAA/3989/2018Date: **27** November, 2024

विषय: Environmental Clearance for Sand/ Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karchhana, Distt.- Allahabad, U.P. (Leased Area-12.00 Ha) को कारण-बताओ नोटिस।

महोदय,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण द्वारा आहूत 855वी बैठक दिनांक 21.11.2024 में निम्नानुसार निर्णय लिया गया-

SEIAA gone through the Hon'ble NGT in Original Application No. 974/2024 Jitendra Nishad Applicant Versus State of Uttar Pradesh constituted a Joint Committee comprising of District Magistrate, Prayagraj, Uttar Pradesh Pollution Control Board, Central Pollution Control Board and Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow. to obtain a factual report. Joint Committee's report submitted through CPCB, vide letter dated 02.11.2024 which mentions the following:-

**2.2. Inspection of sand mining activity at Village Baswar 2.2.1.**

12. During the visit, following violation with respect to EC & CTO conditions. Mining Plan, Mining guideline etc. were observed:
- No PTZ camera was found installed at mining site. It is informed by the representative of the Project Proponent that the PTZ camera will be installed when the mining operation starts.
  - The project proponent (PP) has been irregular in the submission of the six monthly compliance reports to the Regional Office. SELAA-UP. and UPPCB.
  - The PP has not carried out adequate plantation in compliance of CTO & EC conditions.
  - The PP has yet not carried out the hydro-geological study so far.
  - The PP has not conducted a replenishment study of the area.
  - The PP has not conducted third-party monitoring of various parameters including ambient air quality etc.
  - Roads used for the transportation of sand were unpaved and no dust control measures such as water sprinkling, plantation on both sides of the road etc. have been carried out.
  - As per the EC 2018, it is stated that the CSR plan with a minimum Rs 5 Lakh work to be executed with the installation of five 7 hand pump. Solar light in the village of street and construction of the two toilets at the primary school, etc." No such work has been done so far.
  - The PP has yet not conducted the digital processing of the entire lease area so far.....

#### 4. Recommendations:

5. Non-compliance has been observed by the Joint Committee during the inspection of the area. SEIAA-UP should take immediate actions (issue SHOW CAUSE), as MoEF&CC delegated the power to SEIAA-UP vide notification no. S.O.637 (E) dated 28.02.2014. It has been observed that the lessee Shri Surender Kumar, Village: Baswar (Khand 14) obtained first EC vide letter no. 229/Parya/SEAC/3989/2018 11 dated 08.03.2018, which has been amended vide letter no. 315/Parya/SEIAA/3989/2022 dated 21.12.2022 and EC validity extension was done vide letter no. 62/Pluya/SEIAA/3989/2022 dated 29.05.2023. Overall, the above project was discussed and amended in SEIAA-UP three times within five years, whereas, compliance, of various stipulations made under this has not been considered, and found worse on ground. Because of the above SEIAA-UP may obtain certified compliance report (CCR) of project before appraisal for actual improvement of compliance.

Hence SEIAA opined to issue a show cause notice to the project proponent as to why not Environmental Clearance issued EC issued vide letter no. **229/parya/SEAC/3989/2018**, dated 08/03/2018 and Extension of this EC issued vide letter no. 62/parya/SEIAA/3989/2022 dated 29.05.2023 be cancelled, for reply within 15 days.

उपरोक्त निर्णय के कम मे पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक 08.03.2018 में वर्णित सामान्य शर्तों का उल्लंघन किये जाने के कारण आपको कारण बताओ नोटिस निर्गत किया जाता है कि क्यो न पर्यावरण निदेशालय, उ०प्र० के पत्रांक 229/parya/SEAC/3989/2018 दिनांक 08/03/2018 एवं 62/parya/SEIAA/3989/2022 दिनांक 29.05.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।

उपरोक्त कारण बताओ नाटिस का उत्तर पत्र प्राप्ति से 15 दिन के अन्दर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर पर्यावरण निदेशालय, उ०प्र० के पत्रांक 229/parya/SEAC/3989/2018 दिनांक 08/03/2018 एवं 62/parya/SEIAA/3989/2022 दिनांक 29.05.2023 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त करने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय,



(अजय कुमार शर्मा)

सदस्य सचिव